

A PEOPLE'S UNION FOR CIVIL LIBERTIES (PUCL) AND ANR.
v.
UNION OF INDIA AND ANR.

MARCH 13, 2003

B [M.B. SHAH, P. VENKATARAMA REDDI AND D.M.
DHARMADHIKARI, JJ.]

Election Laws:

C *Representation of the People Act, 1951:*

Section 33B—Prohibition regarding disclosure or furnishing of information in respect of candidate's election, which is not required to be disclosed or furnished under the Act or the rules made, despite directions issued by Supreme Court—Constitutional validity of—Held: right of voter to know antecedents of contesting candidate is a fundamental right under Article 19(1)(a)—Such right could be abridged by passing legislation under Article 19(2)—Impugned provision not justified or saved under Article 19(2)—Hence illegal, null and void—Constitution of India, 1950—Articles 245 and 19(1)(a).

E *Issuance of directions to Election Commission with regard to furnishing of information by contesting candidates in Association for democratic reform's case by Supreme Court—Election Commission directing wrongful information would lead to rejection of nomination paper—Justification of—Held: Such direction not justified— Commission directed to revise instructions.*

F *Constitution of India, 1950:*

Article 245—Legislature—Powers—Scope of—Held: Legislature can remove the defect which is the cause for invalidating law by the Court by appropriate legislation subject to legislative competence—However, it cannot ask instrumentalities of State to disobey decisions given by Court.

G *Article 19(1)(a):*

Freedom of speech and expression—Right to know antecedents of candidates—Held: Is facet of Article 19(1)(a)—Such information to voter is necessary for free and fair election in turn for survival of democracy—Further

such right is independent of statutory right under election law—Merely because right to vote and contest for election is a statutory right, such fundamental right cannot be abridged by statutory provisions. A

Right of voter to know antecedents of candidates—Nature of—Held: Is not a derivative fundamental right, as there is no such concept but a fundamental right—Hence legislature cannot nullify it. B

Article 21—Right of privacy—Infringement of—Declaration about criminal antecedents of candidates and his assets and liabilities—Held: Such declaration does not infringe his right to privacy.

Articles 145(3) and 19(1)(a)—Matter involving substantial question of law as to interpretation of constitutional provisions—Reference to five Judge Bench—When called for—Discussed—Held: On facts, in earlier decision Supreme Court holding right of voter to know antecedents of candidate as his fundamental right under Article 19(1)(a)—Decision attaining finality—Thus, no question requiring interpretation of constitutional provisions—Hence no need to refer the matter to five Judge Bench in subsequent case—Also in earlier case no plea raised that question be referred to five Judge Bench. C D

Article 32—Challenge of vires of the Act—Notice to Attorney General—Compliance of—Held: When Union of India is party-respondent and Solicitor General is appearing before the Court, notice to Attorney General is not required—Practice and procedure. E

In *Union of India v. Association for Democratic Reforms case this Court held that a citizen/voter has the right to know about the antecedents of the contesting candidate and this right is a part of the fundamental right under Article 19(1)(a). With regard to the enforcement of the right the Court noticed that there was void in the field, as it was not covered by any legislative provision. Thereafter it directed the Election Commission to fill the vacuum by requiring the candidate to furnish information regarding past convictions/acquittals/discharges; and whether prior to six months of filing of nomination, the candidate has been accused of any criminal offence punishable with two years imprisonment or more, and charge framed or cognizance taken; his assets and liabilities and also assets of his spouse and dependents; and the educational qualifications. Election Commission issued directions for the implementation of the decision. Subsequently, Sections 33A and 33B were inserted in the Representation of the People Act 1951 by the 3rd Amendment Act, 2002. Under section** F G H

A 33A candidate was required to disclose any case in which he has been accused of any criminal offence punishable with imprisonment of two years or more, and charge framed; conviction for any offence (except Section 8 offence) and sentenced to imprisonment of one year or more. However there was no declaration with regard to candidate's acquittal or discharge in criminal offences, his assets and liabilities and his educational qualification. Section 33B provided that no candidate shall be liable to disclose or furnish any such information, in respect of his election, which is not required to be disclosed or furnished under the Act or the rules made thereunder despite the directions issued by this Court. Hence, the present writ petitions challenging the validity of section 33B of the Representation of the People Act, 1951 as inserted by Representation of the People (3rd Amendment) Act, 2002.

D Petitioners contended that Section 33B is, on the face of it, arbitrary and unjustifiable and also void as a law cannot be passed which violates or abridges the fundamental rights of the citizens/voters to know the relevant antecedents of the candidate; that without the exercise of this right, it will not be possible to have free and fair elections; and that by issuing the Ordinance, the Government has arrogated to itself the power to decide unilaterally for nullifying the decision rendered by this Court without considering whether it can pass legislation which abridges fundamental right guaranteed under Article 19(1)(a).

F Intervenor contended that the Amended Act is in consonance with the judgment passed by this Court in *Association for Democratic Reform's* case and the vacuum pointed out is filled in by the enactment; that the Amended Act is in public interest, thus, cannot be held to be illegal or void; that voters' right to know the antecedents of the candidate is not part of the fundamental right, but is a derivative fundamental right on the basis of interpretation of Article 19(1)(a) given by this Court, therefore, it is open to the Legislature to nullify it by appropriate legislation; that by insisting for declaration of assets of a candidate, right to privacy is affected; that for the directions which are left out, the presumption would be-it is deliberate omission on the part of Legislature and, therefore, there is no question of it being violative of Article 19(1)(a); that law pertaining to election depends upon statutory provisions; that an enactment cannot be struck down on the ground that Court thinks it unjustified; and that the question involved in these petitions is a substantial question of law as to the interpretation of the Constitution, thus the matter may be referred

to Five Judge Bench.

Respondent *inter alia* contended that by the impugned legislation, most of the directions issued by the Court in *Association for Democratic Reform's* case are complied with and the vacuum pointed out is filled in by the legislation; that the Legislature did not think it fit that the remaining information as directed by this Court is required to be given by a contesting candidate; that as the phrase 'freedom of speech and expression' is given the meaning to include citizens' right to know the antecedents of the candidates contesting election, such rights could be set at naught by legislature; that right to elect or to be elected is pure and simple statutory right and in the absence of statutory provision neither citizen has a right to elect nor has he a right to be elected because such right is neither fundamental right nor a common law right, therefore, it cannot be held that a voter has any fundamental right of knowing the antecedents/assets of a candidate contesting the election; that the candidate would be required to disclose his assets to the Speaker after being elected; and that once the person is acquitted or discharged of any criminal offence, there is no necessity of disclosing the same to the voters.

Disposing of the writ petitions, the Court

Per Curiam:

1. Section 33-B of the Representation of the People, Act, 1951, as inserted by the Representation of the People (3rd Amendment) Act, 2002 is illegal, null and void.

2. The voter's right to know the antecedents of a candidate contesting election is a facet of Article 19(1)(a) of the Constitution.

Per Shah J:

1.1. Section 33-B of the Representation of the People Act, 1951 is illegal, null and void. However, this judgment would not have any retrospective effect but would be prospective. [1194-F]

1.2. Section 33-B which provides that no candidate shall be liable to disclose or furnish any such information in respect of his election which is not required to be disclosed or furnished under the Act or the Rules made thereunder despite the directions issued by this Court, is on the face of it beyond the legislative competence, as this Court has held that voter

A has a fundamental right under Article 19(1)(a) to know the antecedents of a candidate which could be abridged by passing such legislation only as provided under Article 19(2). However nothing is pointed out how impugned legislation could be justified or saved under Article 19(2). Further the amended Act does not wholly cover the directions issued by this Court. On the contrary, it provides that candidate would not be bound to furnish certain information as directed by this Court.

[1175-H; 1193-D-F; 1193-F, G]

2. The legislature can remove the basis of a decision rendered by a competent Court thereby rendering that decision ineffective by appropriate legislation if it has power over the subject matter and competence to do so under the Constitution but the legislature has no power to ask the instrumentalities of the State to disobey or disregard the decisions given by the Court. A declaration that an order made by a Court of law is void is normally a part of the judicial function. Legislature cannot declare that decision rendered by the Court is not binding or is of no effect. Legislature is entitled to change the law with retrospective effect which forms the basis of a judicial decision. This exercise is subject to constitutional provision, therefore, it cannot enact a law which is violative of fundamental right. [1193-A-D]

E *The Municipal Corporation of the City of Ahmedabad v. The New Shrook Spg. And Wvg. Co. Ltd.*, [1970] 2 SCC 280; *Smt. Indira Nehru Gandhi v. Shri Raj Narain*, [1975] Supp. SCC 1; *P. Sambamurthy v. State of A.P.*, [1987] 1 SCC 363 and *Re. Cauveri Water Disputes Tribunal*, [1993] Supp [1] SCC 96 (II), referred to.

F 3.1. For having free and fair election, information to voters is the necessity. The reason to have right of information with regard to the antecedents of the candidate is that voter can judge and decide intelligently in favour of a candidate who satisfies his criterion of being elected as M.P. or M.L.A. It is voter's discretion whether to vote in favour of candidate who is illiterate or literate; against whom criminal cases for serious or non-serious charges were filed but is acquitted or discharged; who does not have sufficient assets; whose liability is minimum. The exposure to public gaze and scrutiny is one of the surest means to cleanse our democratic governing system and to have competent legislature. Disinformation, misinformation, non-information all equally create an uninformed citizenry which would finally make democracy a mobocracy

and farce. [1159-A-E; 1168-G; 1194-C-D]

3.2. The primary duty of the judiciary is to uphold the Constitution and the laws without fear or favour, without being biased by political ideology or economic theory. Interpretation should be in consonance with the Constitutional provisions, which envisage a republic democracy, survival of which depends upon free and fair election. [1153-E-F]

His Holiness Kesavananda Bharati Sripadagalvaru v. State of Kerala, [1973] 4 SCC 225; *State of Rajasthan v. Union of India*, [1977] 3 SCC 592; *State of Uttar Pradesh v. Raj Narain*, [1975] 4 SCC 428; *Indian Express Newspapers (Bombay) Private Ltd. v. Union of India*, [1985] 1 SCC 641; *Romesh Thappar v. State of Madras* 1950 SCR 594; *Secretary, Ministry of Information and Broadcasting, Govt. of India v. Cricket Association of Bengal*, [1995] 2 SCC 161 and *S.P. Gupta v. Union of India*, [1981] Suppl. SCC 87, referred to.

Law Commission Report, 1999; Report of National Commission to Review the Working of the Constitution, March 2002; Ethics Manual for Members, Officers and Employees of the U.S. House of Representatives; Report of Committee on State Funding of Elections, referred to.

4. It cannot be said that as there is no specific fundamental right of the voter to know antecedents of a candidate, the declaration by this Court that such fundamental right can be held to be derivative, therefore, it is open to the legislature to nullify it by appropriate legislation, since there is no such concept of derivative fundamental rights. [1176-A-B]

5. It is established that fundamental rights enshrined in the Constitution have no fixed content. Most of them are empty vessels into which each generation must pour its content in the light of its experience. The attempt of the Court should be to expand the reach and ambit of the fundamental rights by process of judicial interpretation. During last more than half a decade, it has been so done by this Court consistently. There cannot be any distinction between the fundamental rights mentioned in Chapter-III of the Constitution and the declaration of such rights on the basis of the judgments rendered by this Court. It cannot be said that as the phrase 'freedom of speech and expression' is given the meaning to include citizens' right to know the antecedents of the candidates contesting election, such rights could be set at naught by legislature.

[1183-H; 1184-A; 1194-D-E]

- A *Unni Krishnan, J.P. and Ors. v. State of Andhra Pradesh and Ors.*, [1993] 1 SCC 645; *Satwant Singh Sawhney v. D. Ramarathnam A.P.O., New Delhi*, [1967] 3 SCR 525; *Gobind v. State of M.P.*, [1975] 2 SCC 148; *Sunil Batra v. Delhi Administration*, [1978] 4 SCC 494; *Charles Sobraj v. Supdt. Central Jail*, [1978] 4 SCC 104; *M.H. Hoskot v. State of Maharashtra*, [1978] 3 SCC 544; *Hussainara Khatoon v. Home Secretary, State of Bihar*, [1980] 1 SCC 81; *Prem Shankar Shukla v. Delhi Administration*, [1980] 3 SCC 526; *T.V. Vatheeswaran v. State of T.N.*, [1983] 2 SCC 68; *Sheela Barse v. State of Maharashtra*, [1983] 2 SCC 96; *A.G. of India v. Lachma Devi*, [1989] Supp 1 SCC 264; *Parmanand Katra v. Union of India*, [1989] 4 SCC 286; *Shelter, Shantistar Builders v. N.K. Totame*, [1990] 1 SCC 520; *Romesh Thappar v. State of Madras*, AIR (1950) SC 124; *Brij Bhushan and Anr., v. The State of Delhi*, AIR (1950) SC 129; *Hamdard Dawakhana and anr etc. v. Union of India*, AIR (1960) SC 554; *Sakal Papers (P) Ltd. and Ors., etc. v. Union of India*, AIR (1962) SC 305; *Bennett Coleman and Co. and Ors. etc. v. Union of India and Ors.*, [1972] 2 SCC 788; *Indian Express Newspapers (Bombay) (P) Ltd. and Ors. v. Union of India and Ors.*, [1985] 1 SCC 641; *Odyssey Communications P. Ltd. v. Lokvidayan Sanghatana and Ors.*, [1988] 3 SCC 410; *S. Rangarajan v. P. Jagjivan Ram and Ors.*, [1989] 2 SCC 574; *LIC v. Mannubhai D. Shah* [1992] 3 SCC 637; *Secy. Ministry of Information and Broadcasting, Govt. of India and Ors. v. Cricket Association of Bengal and Ors.*, [1995] 2 SCC 161; *S.P. Gupta v. Union of India and Anr.*, [1981] Suppl. SCC 87; *State of U.P. v. Raj Narain and Ors.*, [1975] 4 SCC 428; *Dinesh Trivedi, MP and Ors., v. Union of India and Ors.*, [1997] 4 SCC 306; *P.V. Narasimha Rao v. State, (CBI/SPE)* [1998] 4 SCC 626; *C. Narayanaswamy v. C.K. Jaffer Sharief and Ors.*, [1994] Supp. 3 SCC 170 and *T.N. Seshan, CEC of India v. Union of India and Ors.*, [1995] 4 SCC 611, referred to.

- F 6. By declaration of a fact, which is a matter of public record that a candidate was involved in various criminal cases, there is no question of infringement of any right of privacy and also with regard to the declaration of his assets. A person having assets or income is normally required to disclose the same under the Income Tax Act or such similar fiscal legislation. Not only this, but once a person becomes a candidate to acquire public office, such declaration would not affect his right of privacy. This is the necessity of the day because of statutory provisions controlling wide spread corrupt practices. [181-C-D]

- G *R. Rajagopal alias R.R. Gopal and Anr. v. State of T.N. and Ors.*, [1994] H 6 SCC 632, distinguished.

B.R. Kapur v. State of Tamil Nadu, [2001] 7 SCC 231 and *Common Cause v. Union of India and Ors.*, [1996] 2 SCC 752, referred to. A

7.1. The right to vote or stand as a candidate for election, and in an election petition challenging the validity of election, rights of the parties are governed by the statutory provisions for setting aside the election subject to the limitations envisaged therein but this would not mean that a citizen who has right to be a voter and elect his representative in the Lok Sabha or Legislative Assembly has no fundamental right. Such a voter who is otherwise eligible to cast vote to elect his representative has statutory right under the Act to be a voter and has also a fundamental right as enshrined in Chapter-III. Voters' fundamental right to know antecedents of a candidate is independent of statutory rights under the election law. Merely because a citizen is a voter or has a right to elect his representative as per the Act, his fundamental rights could not be abridged, controlled or restricted by statutory provisions except as permissible under the Constitution. If any statutory provision abridges fundamental right, that statutory provision would be void. Thus it cannot be said that as there is no specific fundamental right conferred on a voter by any statutory provision to know the antecedents of a candidate, the directions given by this Court are against the statutory provisions. B C D

[1186-A-B; 1194-B; 1186-C; 1193-H; 1194-A]

7.2. The democracy based on adult franchise is part of the basic structure of the Constitution. The right of adult to take part in election process either as a voter or as a candidate could be restricted by a valid law which does not offend Constitutional provisions. It cannot be held that as there is deliberate omission in law, the right of the voter to know antecedents of the candidates, which is his fundamental right under Article 19(1)(a), is taken away. [1186-C-D] E F

N.P. Ponnuswami v. Returning Officer., [1952] SCR 218; *G.N. Narayanswami v. G. Pannerselvam and Ors.*, [1972] 3 SCC 717; *C. Narayanaswamy v. C.K. Jaffer Sharief and Ors.*, [1994] Supp. 3 SCC 170 and *Jyoti Basu and Ors. v. Debi Ghosal and Ors.*, [1982] 1 SCC 691, G distinguished.

8. If the provisions of the law violate the Constitutional provisions, they have to be struck down. It is made clear that no provision is nullified on the ground that the Court does not approve the underlying policy of H

A the enactment. [1187-H; 1188-A]

Bennett Coleman & Co. and Ors. v. Union of India and Ors., [1972] 2 SCC 788, relied on.

B *Dr. P. Nalla Thampy Terah v. Union of India and Ors.*, [1985] Suppl. SCC 189, referred to.

9. While no exception can be taken to the insistence of affidavit with regard to the matters specified in the judgment in *Association for Democratic Reform's* case, the direction to reject the nomination paper for furnishing wrong information or concealing material information and providing for a summary enquiry at the time of scrutiny of the nominations, cannot be justified. In the case of assets and liabilities, it would be very difficult for the returning officer to consider the truth or the details furnished with reference to the 'documentary proof'. Very often, in such matters the documentary proof may not be clinching and the candidate may be handicapped to rebut the allegation then and there. If sufficient time is provided, he may be able to produce proof to contradict the objector's version. It is true that the directions issued by the Election Commission is not under challenge but at the same time *prima facie* it appears that the Commission is required to revise its instructions in the light of directions issued in *Association for Democratic Reform's* case and as provided under the Representation of the People Act and its 3rd Amendment. [1191-E-H; 1192-A]

10. After considering various decisions and following tests laid therein, this Court in *Association for Democratic Reform's* case held that for survival of the democracy, right of the voter to know antecedents of a candidate would be part and parcel of his fundamental right. It would be the basis for free and fair election which is a basic structure of the Constitution. The question relating to interpretation of Article 19(1)(a) is concluded and there is no other substantial question of law which requires interpretation of the Constitution. Further it is apparent that in *Association for Democratic Reform's* case, in appeal filed by Union of India it was not contented that question involved in that matter was required to be decided by five-Judge Bench, as provided under Article 145(3) of the Constitution. The question raised in the instant case has been finally decided and no other substantial question of law regarding the interpretation of the Constitution survives. Hence, the matter is not required to be referred to five-Judge Bench. [1170-F, G; 1171-G-H]

State of Jammu & Kashmir and Ors. v. Thakur Ganga Singh and Anr., [1960] 2 SCR 346; *Sardar Sardul Singh Caveeshar v. State of Maharashtra*, [1964] 2 SCR 378 and *Union of India v. Association for Democratic Reforms.*, [2002] 5 SCC 294, referred to. A

11. It cannot be said that notice is required to be issued to the Attorney General as vires of the Act is challenged, because '*Union of India*' is party respondent and on its behalf Solicitor General is appearing before the Court. He has forcefully raised the contentions which were required to be raised at the time of hearing of the matter. So, service of notice to Attorney General would be nothing but empty formality. [1192-D] B

Per Reddi, J. (Partly dissenting): C

1. Securing information on the basic details concerning the candidates contesting for elections to the Parliament or State Legislature promotes freedom of expression and therefore the right to information forms an integral part of Article 19(1)(a). This right to information is, however, qualitatively different from the right to get information about public affairs or the right to receive information through the press and electronic media, though to a certain extent, there may be overlapping; and also it does not stand on the same footing as right to telecast and the right to view the sports and games or other items of entertainment through television. [1219-C-D; 1198-E] D E

State of U.P. v. Raj Narain., [1975] 4 SCC 428; *S.P. Gupta v. Union of India.*, [1981] Suppl. SCC 87; *Dinesh Trivedi v. Union of India*, [1997] 4 SCC 306; *Secretary, Ministry of I & B v. Cricket Association of Bengal*, [1995] 2 SCC 161 and *Union of India v. Association for Democratic Reforms*, [2002] 5 SCC 294, referred to. F

2. The right to vote at the elections to the House of people or Legislative Assembly is certainly a constitutional right though not a fundamental right. It cannot be described merely as statutory right, pure and simple. The right originates from the Constitution and in accordance with the constitutional mandate contained in Article 326, the right has been shaped by the statute, namely, Representation of the People Act. G

[1202-F, G]

N.P. Ponnuswami v. Returning Officer, Namakkal Constituency and Ors., [1952] SCR 218 and *Jyoti Basu v. Debi Ghosal*, [1982] 3 SCR 318, H

A distinguished.

3.1. The casting of vote in favour of one or the other candidate tantamounts to expression of his opinion and preference and that final stage in the exercise of voting right marks the accomplishment of freedom of expression of the voter. That is where Article 19(1)(a) is attracted.

B Freedom of voting as distinct from right to vote is thus a species of freedom of expression and therefore carries with it the auxiliary and complementary rights such as right to secure information about the candidate which are conducive to the freedom. Thus the fundamental right of freedom of expression sets in when a voter actually casts his vote.

C [1203-B-C, D, E]

Jamuna Prasad v. Lachhi Ram, [1955] 1 SCR 608, distinguished.

D Black's Law Dictionary; Law Lexicon by Ramanatha Iyer; Collin's Dictionary of English language 1983 reprint; A Dictionary of Modern Legal Usage by Garner Bryan A, 2nd Edition and New Oxford Illustrated Dictionary, referred to.

3.2. The freedom of speech and expression cannot be so exercised as to endanger the interest of the nation or the interest of the society, even if the expression 'national interest' or 'public interest' has not been used in Article 19(2). Whenever the rare situations of the kind anticipated arise, the Constitution and the Courts are not helpless in checking the misuse and abuse of the freedom. Such a check need not necessarily be found strictly within the confines of Article 19(2). [1204-F; 1205-B]

F *Secretary, Ministry of Information and Broadcasting, Govt. of India v. Cricket Association of Bengal*, [1995] 2 SCC 161, referred to.

Giltow v. New York, (1924) 69 L.Ed. 1138, referred to.

G 4.1. The points of disclosure spelt out by this Court in the *Association for Democratic Reform's* case should serve as broad indicators or parameters in enacting the legislation for the purpose of securing the right to information about the candidate. The directives given by this Court were intended to operate only till the law was made by the Legislature and in that sense 'pro tempore' in nature. Once legislation is made, the Court has to make an independent assessment in order to evaluate whether the items of information statutorily ordained are reasonably adequate to

H

secure the right of information available to the voter/citizen. In embarking on this exercise, the points of disclosure indicated by this Court, even if they be tentative or *ad hoc* in nature, should be given due weight and substantial departure therefrom cannot be countenanced.

[1209-G; 1210-E, F, G]

4.2. If the legislature in utter disregard of the indicators enunciated by this Court proceeds to make a legislation providing only for a semblance or pittance of information or omits to provide for disclosure on certain essential points, the law would then fail to pass the muster of Article 19(1)(a). The legislative provision should be such as to promote the right to information to a reasonable extent, if not to the fullest extent on details of concern to the voters and citizens at large. While enacting the legislation, the legislature has to ensure that the fundamental right to know about the candidate is reasonably secured and information which is crucial, by any objective standards, is not denied. It is for the Constitutional Court in exercise of its judicial review power to judge whether the areas of disclosure carved out by the Legislature are reasonably adequate to safeguard the citizens' right to information.

[1209-H; 1210-A-C]

4.3. The Court has to take a holistic view and adopt a balanced approach, keeping in view the twin principles that the citizens' right to information to know about the personal details of a candidate is not an unlimited right and that at any rate, it has no fixed concept and the legislature has freedom to choose between two reasonable alternatives. The shape of legislation need not be solely controlled by the directives issued to the Election Commission to meet an *ad hoc* situation since the right to information cannot be placed in straight jacket formulae and the perceptions regarding the extent and amplitude of this right are bound to vary. It is not a proper approach to test the validity of legislation only from the stand-point whether the legislation implicitly and word to word gives effect to the directives issued by the Court as an *ad hoc* measure when the field was unoccupied by legislation.

[1210-C-D; 1210-F]

5. Section 33B does not pass the test of constitutionality firstly because a blanket ban on dissemination of information other than that spelt out in the enactment, irrespective of need of the hour and the future exigencies and expedients is, impermissible. The concept of freedom of speech and expression does not remain static. The right to information should be allowed to grow rather than being frozen and stagnated. The

A second reason is that by blocking the ambit of disclosures only to what has been specifically provided for by the amendment, the Parliament failed to give effect to one of the vital aspects of information, viz., disclosure of assets and liabilities and thus failed in substantial measure to give effect to the right to information as a part of the freedom of expression.

[1210-H; 1211-C, D, H; 1212-A]

B

6. The right to information provided for by the Parliament under Section 33A in regard to the pending criminal cases and past involvement in such cases is reasonably adequate to safeguard the right to information vested in the voter/citizen. However, there is no good reason for excluding the pending cases in which cognizance has been taken by Court from the ambit of disclosure. Further the information regarding acquittals will not be of much relevance inasmuch as acquittal prima facie implies that the accused is not connected with the crime or the prosecution has no legs to stand. [1220-C, D; 1214-G]

C

D

7. Section 75A of the Act regarding declaration of assets and liabilities of the elected candidates to the Speaker or the Chairman of the House has failed to effectuate the right to information and the freedom of expression of the voters/citizens. If the right to information is to be meaningful and to serve its avowed purpose, the candidate entering the electoral contest should be required to disclose the assets and liabilities together with those of spouse or dependent children. Having accepted the need to insist on disclosure of assets and liabilities, the Parliament ought to have made a provision for furnishing this information at the time of filing the nomination. Failure to do so has resulted in the violation of right to information guaranteed under Article 19(1)(a). [1220-D-E; 1215-D]

E

F

P.V. Narasimha Rao v. State, [1998] 4 SCC 626 and *Gobind v. State of M.P.*, [1975] 2 SCC 148, referred to.

G

8. The disclosure of information regarding educational qualifications of a candidate is not an essential component of the right to information flowing from Article 19(1)(a). Hence the failure to provide for disclosure of educational qualification does not infringe the freedom of expression.

[1218-C; 1220-E-F]

H

9. The Election Commission has to issue revised instructions to ensure implementation of Section 33A subject to what is laid down in this judgment regarding the cases in which cognizance has been taken. The

Election Commission's orders as regards disclosure of assets and liabilities will still hold good and continue to be operative. However, its direction with regard to verification of assets and liabilities by means of summary enquiry and rejection of nomination paper on the ground of furnishing wrong information or suppressing material information should not be enforced. [1220-F-H]

Per Dharmadhikari J. (Concurring with Shah J. and partly dissenting from Reddi J., as regards the nature of directives given in the Association for Democratic Reform's case and disclosure of the educational qualification of candidates).

1.1. Citizen's fundamental right of information should be recognised and fully effectuated. This freedom of a citizen to participate and choose a candidate at an election is distinct from exercise of his right as a voter which is to be regulated by statutory law on the election like the Representation of the People Act. [1221-E, F]

1.2. Making of law for election reform is undoubtedly a subject exclusively of legislature. On the basis of the decision of this Court in *Association for Democratic Reform's* case and the direction made therein to the Election Commission, the ordinance and the Representation of the People (3rd Amendment) Act has made an attempt to fill the void in law but the void has not been filled fully and does not satisfy the requirements for exercise of fundamental freedom of citizen to participate in election as a well informed voter. Lack of adequate legislative will to fill the vacuum in law for reforming the election process in accordance with the law declared by this Court in *Association for Democratic Reform's* case obligates this Court as an important organ in constitutional process to intervene. This Court in *Association for Democratic Reform's* case has determined the ambit of fundamental 'right of information' to a voter. The law, as it stands today after amendment, is deficient in ensuring 'free and fair elections'. Therefore, Section 33B is struck down so as to revive the law deferred by this Court in *Association for Democratic Reform's* case.

[1221-F, H; 1222-A-C]

Union of India v. Association for Democratic Reforms, [2002] 5 SCC 294, referred to.

CIVIL ORIGINAL JURISDICTION : Writ Petition (C) No. 490 of 2002.

A (Under Article 32 of the Constitution of India.)

WITH

W.P. (C) Nos. 509 and 515 of 2002.

B K.N. Rawal, Solicitor General, Rajinder Sachar, P.P. Rao, Ranjit Kumar, Sanjay Parikh, A.N. Singh, R. Chandrachud, Ms. Vandana Sudan, Abinash K. Misra, Prashant Bhushan, Sanjeev K. Kapoor, T.K. Naveen, Vishal Gupta, Anil Kumar Mittal, G. Balaji, Ms. Kamini Jaiswal, Ms. Bina Gupta, Ms. Divya Roy, Prateek Jalan, Preetesh Kapur, S.N. Terdol and S. Muralidhar for the appearing parties.

C The Judgments of the Court were delivered by

SHAH, J. These writ petitions under Article 32 of the Constitution of India have been filed challenging the validity of the Representation of the People (Amendment) Ordinance, 2002 (no.4 of 2002) ("Ordinance" for short) promulgated by the President of India on 24th August, 2002.

D There was an era when a powerful or a rich or a strong or a dacoit aged more than 60 years married a beautiful young girl despite her resistance. Except to weep, she had no choice of selecting her mate. To a large extent, such situation does not prevail today. Now, young persons are selecting mates of their choice after verifying full details thereof. Should we not have
E such a situation in selecting a candidate contesting elections? In a vibrant democracy—is it not required that a little voter should know bio-data of his/her would be Rulers, Law-makers or Destiny-maker of the Nation?

Is there any necessity of keeping in dark the voters that their candidate was involved in criminal cases of murder, dacoity or rape or has acquired the
F wealth by unjustified means? May be that he is acquitted because Investigating Officer failed to unearth the truth or because the witnesses turned hostile. In some cases, apprehending danger to their life, witnesses fail to reveal what was seen by them.

Is there any necessity of permitting candidates or his supporters to use
G unaccounted money during elections? If assets are declared would it not amount to having some control on unaccounted election expenditure?

It is equally true that right step in that direction is taken by amending the Representation of the People Act, 1951 (hereinafter referred to as 'the Act') on the basis of judgment rendered by this Court in *Union of India v. Association for Democratic Reforms*, [2002] 5 SCC 294. Still however,
H

question to be decided is-whether it is in accordance with what has been declared in the said judgment? A

After concluding hearing of the arguments on 23rd October, 2002, the matter was reserved for pronouncement of judgment. Before the judgment could be pronounced, the Ordinance was repealed and on 28th December 2002, the Representation of the People (3rd Amendment) Act, 2002 ("Amended Act" for short) was notified to come into force with retrospective effect. Thereafter, an amendment application was moved before us challenging the validity of Section 33B of the Amendment Act which was granted because there is no change in the cause of action nor in the wording of Section 33B of the Amended Act, validity of which is under challenge. At the request of learned counsel for the respondent-Union of India, time to file additional counter was granted and the matter was further heard on 31st January 2003. B C

It is apparent that there is no change in the wording (even full stop or coma) of Sections 33A and 33B of the Ordinance and Sections 33A and 33B of the Amended Act. The said sections read as under- D

"33A. *Right to information.*-(1) A candidate shall, apart from any information, which he is required to furnish under this Act or the rules made thereunder in his nomination paper delivered under sub-section (1) of section 33, also furnish the information as to whether-

- (i) he is accused of any offence punishable with imprisonment for two years or more in a pending case in which a charge has been framed by the court of competent jurisdiction; E
- (ii) he has been convicted of an offence other than any offence referred to in sub-section (1) or sub-section (2), or covered in sub-section (3), of section 8 and sentenced to imprisonment for one year or more. F

(2) The candidate or his proposer, as the case may be, shall, at the time of delivering to the returning officer the nomination paper under sub-section (1) of section 33, also deliver to him an affidavit sworn by the candidate in a prescribed form verifying the information specified in sub-section (1). G

(3) The returning officer shall, as soon as may be after the furnishing of information to him under sub-section (1), display the aforesaid information by affixing a copy of the affidavit, delivered under sub- H

A section (2) at a conspicuous place at his office for the information of the electors relating to a constituency for which the nomination paper is delivered.”

B 33B. *Candidate to furnish information only under the Act and the rules.*—Notwithstanding anything contained in any judgment, decree or order of any court or any direction, order or any other instruction issued by the Election Commission, no candidate shall be liable to disclose or furnish any such information, in respect of his election, which is not required to be disclosed or furnished under this Act or the rules made thereunder.”

C For the directions, which were issued in *Association for Democratic Reforms* (supra), it is contended that some of them are incorporated by the statutory provisions but with regard to remaining directions it has been provided therein that no candidate shall be liable to disclose or furnish any such information in respect of his election which is not required to be disclosed or furnished under the Act or the Rules made thereunder, despite the directions issued by this Court. Therefore, the aforesaid Section 33B is under challenge.

E At the outset, we would state that such exercise of power by the Legislature giving similar directions was undertaken in the past and this Court in unequivocal words declared that the Legislature in this country has no power to ask the instrumentalities of the State to disobey or disregard the decisions given by the Courts. For this, we would quote some observations on the settled legal position having direct bearing on the question involved in these matters:—

F A. Dealing with the validity of Bombay Provisional Municipal Corporation (Gujarat Amendment and Validating Provisions) Ordinance 1969, this Court in *The Municipal Corporation of the City of Ahmedabad and Anr. v. The New Shrook Spg. And Wvg. Co. Ltd.*, [1970] 2 SCC 280 observed thus:-

G “7. *This is a strange provision. Prima facie* that provision appears to command the Corporation to refuse to refund the amount illegally collected despite the orders of this Court and the High Court. The State of Gujarat was not well advised in introducing this provision. That provision attempts to make a direct inroad into the judicial powers of the State. The Legislatures under our Constitution have within the prescribed

H

limits, powers to make laws prospectively as well as retrospectively. *By exercise of those powers, the Legislature can remove the basis of a decision rendered by a competent court thereby rendering that decision ineffective. But no Legislature in this country has power to ask the instrumentalities of the State to disobey or disregard the decisions given by court....*"

Further, *Khanna, J. In Smt. Indira Nehru Gandhi v. Shri Raj Narain*, [1975] Supp. SCC 1 succinctly and without any ambiguity observed thus:-

"190. A declaration that an order made by court of law is void is normally part of the judicial function and is not a legislative function. Although there is in the Constitution of India no rigid separation of powers, by and large the spheres of judicial function and legislative function have been demarcated and it is not permissible for the Legislature to encroach upon the judicial sphere. It has accordingly been held that a Legislature while it is entitled to change with retrospective effect the law which formed the basis of the judicial decision, it is not permissible to the Legislature to declare the judgment of the court to be void or not binding."

It is also settled law that the Legislature may remove the defect which is the cause for invalidating the law by the Court by appropriate legislation if it has power over the subject matter and competence to do so under the Constitution.

B. Secondly, we would reiterate that the primary duty of the Judiciary is to uphold the Constitution and the laws without fear or favour, without being biased by political ideology or economic theory. Interpretation should be in consonance with the Constitutional provisions, which envisage a republic democracy. Survival of democracy depends upon free and fair election. It is true that the elections are fought by political parties, yet election would be a farce if the voters are unaware of antecedents of candidates contesting elections. Their decision to vote either in favour of 'A' or 'B' candidate would be without any basis. Such election would be neither free nor fair.

For this purpose, we would refer to the observations made by *Khanna, J. in His Holiness Kesavananda Bharati Sripadagalvaru v. State of Kerala and Anr.*, [1973] 4 SCC 225, which read thus—

- A “That all constitutional interpretations have political consequences should not obliterate the fact that the decision has to be arrived at in the calm and dispassionate atmosphere of the court room, that judges in order to give legitimacy to their decision have to keep aloof from the din and controversy of politics and that the fluctuating fortunes of rival political parties can have for them only academic interest.
- B *Their primary duty is to uphold the Constitution and the laws without fear or favour and in doing so, they cannot allow any political ideology or economic theory, which may have caught their fancy, to colour the decision.*”
- C C. It is also equally settled law that the Court should not shirk its duty from performing its function merely because it has political thicket. Following observations (of *Bhagwati, J.*, as he then was) made in *State of Rajasthan v. Union of India*, [1977] 3 SCC 592, were referred to and relied upon by this Court in *B.R. Kapur v. State of Tamil Nadu*, [2001] 7 SCC 231 :
- D “53. But merely because the question has a political complexion, that by itself is no ground why the court should shrink from performing its duty under the Constitution if it raises an issue of constitutional determination. Every constitutional question concerns the allocation and exercise of governmental power and no constitutional question can, therefore, fail to be political.... *So long as a question arises whether an authority under the constitution has acted within the limits of its power or exceeded it, it can certainly be decided by the court. Indeed it would be its constitutional obligation to do so.* It is necessary to assert the dearest possible terms, particularly in the context of recent history, that the Constitution is *suprema lex*, the paramount law of the land, and there is no department or branch of Government above or beyond it.”
- E
- F

SUBMISSION:—

- G It is contended by learned Senior Counsel Mr. Rajinder Sachar and Mr. P.P. Rao the petitioners that the Section 33B is, on the face of it, arbitrary and unjustifiable. It is their contention that the aforesaid section is on the face of it void as a law cannot be passed which violates/abridges the fundamental rights of the citizens/voters, declared and recognised by this Court. It is submitted that without exercise of the right to know the relevant antecedents of the candidate, it will not be possible to have free and fair elections.
- H

Therefore, the impugned Section violates the very basic features of the Constitution, namely, republic democracy. For having free and fair elections, anywhere in the territory of this country, it is necessary to give effect to the voters' fundamental right as declared by this Court in the above judgment. A

It has been contended that, in our country, at present about 700 legislators and 25 to 30 Members of Parliament are having criminal record. It is also contended that almost all political parties declare that persons having criminal record should not be given tickets, yet for one or other reason political parties under some compulsion give tickets to some persons having criminal records and some persons having no criminal records get support from criminals. It is contended by learned senior counsel Mr. Sachar that by issuing the Ordinance, the Government has arrogated to itself the power to decide unilaterally for nullifying the decision rendered by this Court without considering whether it can pass legislation which abridges fundamental right guaranteed under Article 19(1)(a). It is his submission that the Ordinance is issued and thereafter the Act is amended because it appears that the Government is interested in having uninformed ignorant voters. B C D

Contra, learned Solicitor General Mr. Kirit N Raval and learned senior counsel Mr. Arun appearing on behalf of the intervener, with vehemence, submitted that the aforesaid Ordinance/Amended Act is in consonance with the judgment rendered by this Court and the vacuum pointed out by the said judgment is filled in by the enactment. It is also contended by learned senior counsel Mr. Jaitley that voters' right to know the antecedents of the candidate is not part of the fundamental rights, but it is a derivative fundamental right on the basis of interpretation of Article 19(1)(a) given by this Court. It is submitted that the Ordinance/Amended Act is in public interest and, therefore, it cannot be held to be illegal or void. In support of their contentions, learned counsel for the parties have referred to various decisions rendered by this Court. E F

Whether, Ordinance/Amended Act Covers The Directions Issued By This Court:-

Before dealing with the rival submissions, we would refer to the following directions (para 48) given by this Court in *Association for Democratic Rights* case (supra): G

“The Election Commission is directed to call for information on affidavit by issuing necessary order in exercise of its power under Article 324 of the Constitution of India from each candidate seeking H

A election to Parliament or a State Legislature as a necessary part of his nomination paper, furnishing therein, information on the following aspects in relation to his/her candidature:—

(1) Whether the candidate is convicted/acquitted/discharged of any criminal offence in the past—if any, whether he is punished with imprisonment or fine?

B

(2) Prior to six months of filing of nomination, whether the candidate is accused in any pending case, of any offence punishable with imprisonment for two years or more, and in which charge is framed or cognizance is taken by the Court of law If so, the details thereof?

C

(3) The assets (immovable, movable, bank balance etc.) of a candidate and of his/her spouse and that of dependants.

(4) Liabilities, if any, particularly whether there are any over dues of any public financial institution or Government dues.

D

(5) The educational qualifications of the candidate.”

The learned counsel for the respondent submitted that the directions issued by this Court are, to a large extent implemented by the aforesaid Amended Act. It is true that some part of the directions issued by this Court are implemented. Comparative Chart on the basis of Judgment and Ordinance would make the position clear:—

E

Subject	Discussion in Judgment dt. 2.5.2002	Provisions Under Impugned Ordinance/Amended Act
Past criminal Record	Para 48(1) All past convictions/acquittals/discharges, whether punished with imprisonment or fine.	S.33A(1)(ii) Conviction of any offence (except S.8 offence) and sentenced to imprisonment of one year or more. No such declaration in case of acquittals or discharge. (S.8 offences to be disclosed in nomination paper itself)

G

Pending criminal cases.	Para 48(2) Prior to six months of filing Any case in which the	S.33A(1)(i)
-------------------------	---	-------------

H

	of nomination, whether the candidate has been accused of any criminal offence punishable with imprisonment of two years or more, and charge framed or cognizance taken.	candidate has been accused of any criminal offence punishable with imprisonment of two years or more, and charge framed.	A B
Assets and liabilities	Para 48(3) Assets of candidate (contesting the elections) spouse and dependants.	S.75A <i>No such declaration by a candidate who is contesting election. After election, elected candidate is required to furnish information relating to him as well as his spouse and dependent children's assets to the Speaker of the House of People.</i>	C D
	Para 48(4) Liabilities, particularly to Government And public financial institutions.	No provision is made for the candidate contesting election. However, after election, Section 75A(1)(ii) & (iii) provides for elected candidate.	E F
Educational Qualifications.	Para 48(5) To be declared.	No provision.	
Breach of Provisions	No direction regarding consequences of non-compliance.	S.125A Creates an offence punishable by imprisonment for six months or fine for failure to furnish affidavit in accordance with S.33A, as	G H

- A well as for falsity or concealment in affidavit or nomination paper.
- S.75A(5)
- B Wilful contravention of Rules regarding asset disclosure may be treated as breach of privilege of the House.

- C From the aforesaid chart, it is clear that a candidate is not required to disclose (a) the cases in which he is acquitted or discharged of criminal offence(s); (b) his assets and liabilities; and (c) his educational qualification. With regard to assets, it is sought to be contended that under the Act the candidate would be required to disclose the same to the Speaker after being elected. It is also contended that once the person is acquitted or discharged of any criminal offence, there is no necessity of disclosing the same to the voters.

FINALITY OF THE JUDGMENT:—

- E Firstly, it is to be made clear that the judgment rendered by this Court in *Association for Democratic Reforms* (Supra) has attained finality. The voter's right to know the antecedents of the candidates is based on interpretation of Article 19(1)(a) which provides that all citizens of this country would have fundamental right to "freedom of speech and expression" and this phrase is construed to include fundamental right to know relevant antecedents of the candidate contesting the elections.

- F Further even though we are not required to justify the directions issued in the aforesaid judgment, to make it abundantly clear that it is not *ipse dixit* and is based on sound foundation, it can be stated thus—

- G — Democratic Republic is part of the basic structure of the Constitution.
- For this, free and fair periodical elections based on adult franchise are must.
- For having unpolluted healthy democracy, citizens-voters should be well-informed.

- H So, the foundation of a healthy democracy is to have well-informed

citizens-voters. The reason to have right of information with regard to the antecedents of the candidate is that voter can judge and decide in whose favour he should cast his vote. It is voter's discretion whether to vote in favour of an illiterate or literate candidate. It is his choice whether to elect a candidate against whom criminal cases for serious or non-serious charges were filed but is acquitted or discharged. He is to consider whether his candidate may or may not have sufficient assets so that he may not be tempted to indulge in unjustified means for accumulating wealth. For assets or liability, the voter may exercise his discretion in favour of a candidate whose liability is minimum and/or there are no over-dues of public financial institution or government dues. From this information, it would be, to some extent, easy to verify whether unaccounted money is utilized for contesting election and whether a candidate is contesting election for getting rich or after being elected to what extent he became richer. Exposure to public scrutiny is one of the known means for getting clean and less polluted persons to govern the country. A little man—a citizen—a voter is the master of his vote. He must have necessary information so that he can intelligently decide in favour of a candidate who satisfies his criterion of being elected as M.P. or M.L.A. On occasions, it is stated that we are not having such intelligent voters. This is no excuse. This would be belittling a little citizen, voter. He himself may be illiterate but still he would have guts to decide in whose favour he should cast his vote. In any case, for having free and fair election and not to convert democracy into a mobocracy and mockery or a farce, information to voters is the necessity.

Further in context of Section 8 of the Act, the Law Commission in its Report submitted in 1999 observed as under:—

“5.1. The Law Commission had proposed that in respect of offences provided in sub-section (1) (except the offence mentioned in clause (b) of sub-section (1) a mere framing of charge should serve as a disqualification. This provision was sought to be made in addition to existing provision which provides for disqualification arising on account of conviction. *The reason for this proposal was that most of the offences mentioned in sub-section are either election offences or serious offences affecting the society and that the persons committing these offences are mostly persons having political clout and influence.* Very often these elements are supported by unsocial persons or group of persons, with the result that no independent witness is prepared

A to come forward to depose against such persons. In such a situation, it is proving extremely difficult to obtain conviction of these persons. *It was suggested that inasmuch as charges were framed by a court on the basis of the material placed before it by the prosecution including the material disclosed by the charge-sheet, providing for disqualification on the ground of framing of the charge-sheet would be neither unjust nor unreasonable or arbitrary.*"

B

The Law Commission also observed:—

C

6.3.1. There has been mounting corruption in all walks of public life. *People are generally lured to enter politics or contest elections for getting rich overnight. Before allowing people to enter public life the public has a right to know the antecedents of such persons. The existing conditions in which people can freely enter the political arena without demur, especially without the electorate knowing about any details of the assets possessed by the candidate are far from satisfactory. It is essential by law to provide that a candidate seeking election shall furnish the details of all his assets (movable/immovable) possessed by him/her, wife-husband, dependent relations, duly supported by an affidavit.*

D

E

6.3.2. Further, in view of recommendations of the Law Commission for debarring a candidate from contesting an election if charges have been framed against him by a Court in respect of offences mentioned in the proposed section 8-B of the Act, it is also necessary for a candidate seeking to contest election to furnish details regarding criminal case, if any, pending against him, including a copy of the FIR/complaint and any order made by the concerned court.

F

6.3.3. In order to achieve the aforesaid objectives, it is essential to insert a new section 4-A after the existing section 4 of the Representation of the People Act, 1951, as follows—

G

“4-A Qualification for membership of the House of the People, the Council of States, Legislature Assembly of a State or Legislative Council.

H

A person shall not be qualified to file his nomination for contesting any election for a seat in the House of the People, the

Council of States Legislature Assembly or Legislative Council A
of a State unless he or she files—

- (a) a declaration of all his assets (movable immovable) possessed by him/her, his/her spouse and dependent relations, duly supported by an affidavit, and
- (b) a declaration as to whether any charge in respect of any offence referred to in section 8B has been framed against him by any Criminal Court.” B

It is to be stated that similar views are expressed in the report submitted in March 2002 by the *National Commission to Review the Working of the Constitution* appointed by the Union Government for reviewing the working of the Constitution. Relevant recommendations are as under:— C

Successes and Failures

4.4. During the last half-a-century, there have been thirteen general elections to Lok Sabha and a much large number to various State Legislative Assemblies. We can take legitimate pride in that these have been successful and generally acknowledged to be free and fair. *But the experience has also brought to fore many distortions, some very serious, generating a deep concern in many quarters. There are constant reference to the unhealthy role of money power, muscle power and mafia power and to criminalisation, corruption, communalism and casteism.* D E

4.12. *Criminalisation—*

4.12.2 The Commission recommends that the Representation of the People Act be amended to provide that *any person charged with any offence punishable with imprisonment for a maximum term of five years or more, should be disqualified for being chosen as, or for being a member of Parliament or legislature of a State on the expiry of a period of one year from the date the charges were framed against him by the Court in that offence and unless cleared during that one year period* he shall continue to remain so disqualified till the conclusion of the trial for that offence. In case a person is convicted of any offence by a court of law and sentenced to imprisonment for six months or more the bar should apply during the period under which the convicted person is undergoing the sentence and for a H

A further period of six years after the completion of the period of the sentence. If any candidate violates this provision, he should be disqualified. Also, if a party puts up such a candidate with knowledge of his antecedents, it should be derecognised and deregistered.

B 4.12.3. Any person convicted for any heinous crime like murder, rape, smuggling, dacoity etc., should be permanently debarred from contesting for any political office.

C 4.12.8. The Commission feels that the proposed provision laying down that a person charged with an offence punishable with imprisonment which may extend to five years or more should be disqualified from contesting elections after the expiry of a period of one year from the date the charges were framed in a Court of law should equally be applicable to sitting members of Parliament and State Legislatures as to any other such person.

D 4.14. High Cost of Elections and Abuse of Money Power.

E 4.14.1. One of the most critical problems in the matter of electoral reforms is the hard reality that for contesting an election one needs large amounts of money. The limits of expenditure prescribed are meaningless and almost never adhered to. *As a result, it becomes difficult for the good and the honest to enter legislatures. It also creates a high degree of compulsion for corruption in the political arena.* This has progressively polluted the entire system. Corruption, because it erodes performance, becomes one of the leading reasons for non-performance and compromised governance in the country. *The sources of some of the election funds are believed to be unaccounted criminal money in return for protection, unaccounted funds from business groups who expect a high return on this investment, kickbacks or commissions on contrast etc.* No matter how we look at it citizens are directly affected because apart from compromised governance, the huge money spent on elections pushes up the cost of everything in the country. It also leads to unbridled corruption and the consequences of wide spread corruption are even more serious than many imagine. Electoral compulsions for funds become the foundation of the whole super structure of corruption.

H 4.14.3. Transparency in the context of election means both the sources of finance as well as their utilization as are listed out in an audited statement. If the candidates are required to list the sources of their

income, this can be checked back by the income tax authorities. *The Commission recommended that the political parties as well as individual candidates be made subject to a proper statutory audit of the amounts they spend. These accounts should be monitored through a system of checking and cross-checking through the income-tax returns filed by the candidate, parties and their well-wishers. At the end of the election each candidate should submit an audited statement of expenses under specific heads.* The EC should devise specific formats for filing such statements so that fudging of accounts becomes difficult. Also, the audit should not only be mandatory but it should be enforced by the Election Commission.

Any violation or misreporting should be dealt with strongly.

4.14.4. *The Commission recommends that every candidate at the time of election must declare his assets and liabilities along with those of his close relatives. Every holder of a political position must declare his assets and liabilities along with those of his close relations annually. Law should define the term 'close relatives'.*

4.14.6. *All candidates should be required under law to declare their assets and liabilities by an affidavit and the details so given by them should be made public. Further, as a follow up action, the particulars of the assets and liabilities so given should be audited by a special authority created specifically under law for the purpose. Again, the legislators should be required under law to submit their returns about their liabilities every year and a final statement in this regard at the end of their term of office.*

Candidates owing Government Dues

4.23. *It is recommended that all candidates should be required to clear government dues before their candidatures are accepted. This pertains to payment of taxes and bills and unauthorised occupation of accommodation and availing of telephones and other government facilities to which they are no longer entitled. The fact that matters regarding Government dues in respect of the candidate are pending before a Court of Law should be no excuse.*

Mr. P.P. Rao, learned senior counsel has drawn our attention to the 'Ethics Manual for Members, Officers and Employees of the U.S. House of Representatives', which *inter alia* provides as under—

A *Financial interests and investments of Members and employees, as well as those of candidates for the House of Representatives, may present conflicts of interest with official duties.* Members and employees need not however, divest themselves of assets upon assuming their positions, nor must Members disqualify themselves from voting on issues that generally affect their persons financial interests. Instead, public financial disclosure provides a means of monitoring and deterring conflicts.

C All Members, officers, and employees are prohibited from improperly using their official position for personal gain. Members, officers, candidates, and certain employees must file annual Financial Disclosure Statements, summarizing financial information concerning themselves, their spouses, and dependent children. Such statements must indicate outside compensation, holding and business transactions, generally for the calendar year preceding the filing date.

D **Who must File**

The following individuals must file Financial Disclosure Statements:-

- Members of the House of Representatives;
- Candidates for the House of Representatives;

E **When to File**

F Candidates who raise or spend more than \$5,000 for their campaigns must file within 30 days of doing so, or by May 15, whichever is later, but in any event at least 30 days prior to the elections in which they run.

Termination reports must be filed within 30 days of leaving government employment by Members, officers, and employees who file Financial Disclosure Statements.

G **Policies underlying Disclosure**

H Members, officers, and certain employees must annually disclose personal financial interests, including investments, income, and liabilities. *Financial disclosure provisions were enacted to monitor and to deter possible conflicts of interest due to outside financial*

holding Proposals for divestiture of potentially conflicting assets and mandatory disqualification of Members from voting rejected as impractical or unreasonable. *Such disqualification could result in the disenfranchisement, of a Member's entire constituency on particular issues.* A Member may often have a community of interests with his constituency, may arguably have been elected because of and to serve these common interests, and thus would be ineffective in representing the real interests of his constituents if he were disqualified from voting on issues touching those matters of mutual concern. In rare instances, the House Rule on abstaining from voting may apply where a direct personal interest in a matter exists.

At the other extreme, a conflict of interest becomes corruption when an official uses his position of influence to enhance his personal financial interests. Between these extremes are those ambiguous circumstances which may create a real or potential conflict of interest. The problem is identifying those instances in which an official allows his personal economic interests to impair his independence of judgment in the conduct of his public duties.

The House has required public financial disclosure by rule since 1968 and by statute since 1978.

Specific Disclosure Requirements

The Ethics in Government Act of 1978 mandated annual financial disclosure by all senior Federal personnel, including all Members and some employees of the House. The Ethics Reform Act of 1989 totally revamped these provisions and condensed what had been different requirements for each branch into one uniform title covering the entire Federal Government. Financial Disclosure Statements must indicate outside compensation holding, and business transactions generally for the calendar year preceding the filing date in all instances, filers may disclose addition information or explanation at their discretion."

At this stage, it would be worth-while to note some observations made by the Committee on State Funding of Elections headed by Shri Indrajit Gupta as Chairman and which submitted its report in 1998. In the concluding portion, it has mentioned as under—

A "Conclusion:—

1. Before concluding, the Committee cannot help expressing its considered view that its recommendations being limited in nature and confined to only one of the aspects of the electoral reforms may bring about only some cosmetic changes in the electoral sphere. *What is needed, however, is an immediate overhauling of the electoral process whereby elections are freed from evil influence of all vitiating factors, particularly, criminalisation of politics. It goes without saying that money power and muscle power go together to vitiate the electoral process and it is their combined effect which is sullyng the purity of electoral contests and effecting free and fair elections.* Meaningful electoral reforms in other spheres of electoral activity are also urgently needed if the present recommendations of the Committee are to serve the intended useful purpose.

D From the aforesaid reports of the Law Commission, National Commission to Review the Working of the Constitution, Conclusion drawn in the report of Shri Indrajit Gupta and Ethics Manual applicable in an advance democratic country, it is apparent for saving the democracy from the evil influence of criminalisation of politics, for saving the election from muscle and money power, for having true democracy and for controlling corruption in politics, the candidate contesting the election should be asked to disclose his antecedents including assets and liabilities. Thereafter, it is for the voters to decide in whose favour he should cast his vote.

F Further, we would state that this Court has construed freedom of speech and expression in various decisions and on basis of tests laid therein, directions were issued. In short, this aspect is discussed in paragraphs 31, 32 and 33 of our earlier judgment which read as under:—

G "31. *In State of Uttar Pradesh v. Raj Narain and Ors.*, [1975] 4 SCC 428, the Constitution Bench considered a question—whether privilege can be claimed by the Government of Uttar Pradesh under Section 123 of the Evidence Act in respect of what has been described for the sake of brevity to be the Blue Book summoned from the Government of Uttar Pradesh and certain documents summoned from the Superintendent of Police, Rai Bareilly, Uttar Pradesh? The Court observed that "the right to know which is derived from the concept of freedom of speech, though not absolute, is a factor which should make one wary, when secrecy is claimed for transactions which can,

at any rate, have no repercussion on public security”: The Court A
pertinently observed as under:—

“In a Government of responsibility like ours, where all the agents
of the public must be responsible for their conduct there can be but
few secrets. *The people of this country have a right to know every* B
public act, everything that is done in a public way, by their public
functionaries. They are entitled to know the particulars of every public
transaction in all its bearing...”

32. In *Indian Express Newspapers (Bombay) Private Ltd. and Ors.,*
etc. v. Union of India and Ors., (1985) 1 SCC 641, this Court dealt
with the validity of customs duty on the newsprint in context of C
Article 19(1)(a). The Court observed (in para 32) thus:

“The purpose of the press is to advance the public interest
by publishing facts and opinions without which a democratic
country cannot make responsible judgments...” D

33. The Court further referred (in para 35) to the following
observations made by this Court in *Romesh Thappar v. State of*
Madras, [1950] SCR 594:—

“.....(The freedom) lay at the foundation of all democratic
organisations for without free political discussion no public education,
so essential for the proper functioning of the processes of popular
government is possible. A freedom of such amplitude might involve
risks of abuse.....(But) “it is better to leave a few of its noxious
branches to their luxuriant growth, than by pruning them away, to
injure the vigour of those yielding the proper fruits.” E
F

Again in paragraph 68, the Court observed:—

“....*The public interest in freedom of discussion (of which the freedom*
of the press is one aspect) stems from the requirement that members
of a democratic society should be sufficiently informed that they may
influence intelligently the decisions which may affect themselves G
(Per Lord Simon of Glaisdale in Attorney-General v. Times Newspapers
Ltd., (1973) 3 All ER 54. Freedom of expression, as learned writers
have observed, has four broad social purpose to serve: (i) it helps an
individual to attain self-fulfilment. (ii) it assists in the discovery of
truth. (iii) *it strengthens the capacity of an individual in participating* H

- A *in decision-making* and (iv) it provides a mechanism by which it would be possible to establish a reasonable balance between stability and social change. *All members of society should be able to form their own beliefs* and communicate them freely to others. In sum, the fundamental principle involved here is the people's right to know.
- B *Freedom of speech and expression should, therefore, receive a generous support from all those who believe in the participation of people in the administration....."*

Even with regard to telecasting of events such as cricket, football and hockey etc. this Court in *Secretary, Ministry of Information and Broadcasting, Govt. of India v. Cricket Association of Bengal*, [1995] 2 SCC 161 held that "the right to freedom of speech and expression also includes right to educate, to inform and to entertain and also the right to be educated, informed and entertained." The Court further held as under:-

- D "82. *True democracy cannot exist unless all citizen have a right to participate in the affairs of the polity of the country. The right to participate in the affairs of the country is meaningless unless the citizens are well informed on all sides of the issues, in respect of which they are called upon to express their views. One-sided information, disinformation misinformation and non-information all*
- E *equally create an uninformed citizenry which makes democracy a farce when medium of information is monopolised either by a partisan central authority or by private individuals or oligarchic organisations. This is particularly so in a country like ours where about 65 per cent of the population is illiterate and hardly 1^{1/2} per cent of the population has an access to the print media which is not subject to pre-censorship....."*
- F

- The aforesaid passage leaves no doubt that right to participate by casting vote at the time of election would be meaningless unless the voters are well informed about all sides of the issues, in respect of which they are called upon to express their views by casting their votes. Disinformation, misinformation, non-information all equally create an uninformed citizenry which would finally make democracy a mobocracy and farce. On this aspect, no further discussion is required. However, we would narrate some observations made by Bhagwati, J. (as he then was) in *S.P. Gupta v. Union of India*, [1981] Supp. SCC 87, while dealing with the contention of right to
- H secrecy that—"there can be little doubt that exposure to public gaze and

scrutiny is one of the surest means of achieving a clean and healthy administration'' Further, it has been explicitly and lucidly held thus:—

“64. Now it is obvious from the Constitution that we have adopted a democratic form of Government. Where society has chosen to accept democracy as its credal faith, it is elementary that the citizens ought to know what their government is doing. *The citizens have a right to decide by whom and by what rules they shall be governed and they are entitled to call on those who govern on their behalf to account for their conduct. No democratic Government can survive without accountability and the basic postulate of accountability is that the people should have information about the functioning of the government.* It is only if people know how government is functioning that they can fulfil the role which democracy assigns to them and make democracy a really effective participatory democracy. “Knowledge” said James Madison. “will for ever govern ignorance and people who mean to be their own governors must arm themselves with the power knowledge gives. A popular government without popular information of the means of obtaining it, is but a prologue to a force or tragedy or perhaps both.” The citizens’ right to know the facts, the true facts, about the administration of the country is thus one of the pillars of a democratic State. And that is why the demand for openness in the government is increasingly growing in different parts of the world.

65. The demand for openness in the government is based principally on two reasons. It is now widely accepted that democracy does not consist merely in people exercising their franchise once in five years to choose their rules and, once the vote is cast, then retiring in passivity and not taking any interest in the government. Today it is common ground that democracy has a more positive content and its orchestration has to be continuous and pervasive. *This means inter alia that people should not only cast intelligent and rational votes but should also exercise sound judgment on the conduct of the government and the merits of public policies, so that democracy does not remain merely a sporadic exercise in voting but becomes a continuous process of government—an attitude and habit of mind. But this important role people can fulfil in a democracy only if it is an open government where there is full access to information in regard to the functioning of the government.*”

A It was further observed

“67.The concept of an open government is the direct emanation from the right to know which seems to be implicit in the right of free speech and expression guaranteed under Article 19(1)(a)..... The approach of the court must be to attenuate the area of secrecy as much as possible consistently with the requirement of public interest, bearing in mind all the time that disclosure also serves an important aspect of public interest. It is in the context of this background that we must proceed to interpret Section 123 of the Indian Evidence Act.”

B

C From the aforesaid discussion it can be held that it is expected by all concerned and as has been laid down by various decisions of this Court that for survival of true democracy, the voter must be aware of the antecedents of his candidate. Voter has to cast intelligent and rational vote according to his own criteria. A well informed voter is the foundation of democratic structure. That information to a voter, who is the citizen of this country, is one facet of the fundamental right under Article 19(1)(a).

D

Article 145 (3) Of The Constitution Of India—

E Mr. Arun Jaitley, learned Senior Counsel and Mr. Kirit N. Raval learned Solicitor General submitted that the question involved in these petitions is a substantial question of law as to the interpretation of the Constitution and, therefore, the matter may be referred to a Bench consisting of Five Judges.

F In our view, this contention is totally misconceived. Article 19(1)(a) is interpreted in numerous judgments rendered by this Court. After considering various decisions and following tests laid therein, this Court in *Association for Democratic Reforms* (supra) arrived at the conclusion that for survival of the democracy, right of the voter to know antecedents of a candidate would be part and parcel of his fundamental right. It would be the basis for free and fair election which is a basic structure of the Constitution. Therefore, the question relating to interpretation of Article 19(1)(a) is concluded and there is no other question which requires interpretation of Constitution.

G

Dealing with the similar contention, Five Judge Bench of this Court in *State of Jammu & Kashmir and Ors. v. Thakur Ganga Singh and Anr.*, [1960] 2 SCR 346 succinctly held thus:—

H

“What does interpretation of a provision mean? Interpretation is the method by which the true sense or the meaning of the word is understood. The question of interpretation can arise only if two or more possible constructions are sought to be placed on a provision - one party suggesting one construction and the other a different one. But where the parties agree on the true interpretation of a provision or do not raise any question in respect thereof, it is not possible to hold that the case involves any question of law as to the interpretation of the Constitution. On an interpretation of Art. 14, a series of decisions of this Court evolved the doctrine of classification. As we have pointed out, at no stage of the proceedings either the correctness of the interpretation of Art. 14 or the principles governing the doctrine of classification have been questioned by either of the parties. Indeed accepting the said doctrine, the appellants contended that there was a valid classification under the rule while the respondents argued contra. The learned Additional Solicitor General contended, for the first time, before us that the appeal raised a new facet of the doctrine of equality, namely whether an artificial person and a natural person have equal attributes within the meaning of the equality clause, and therefore, the case involves a question of interpretation of the Constitution. This argument if we may say so, involves the same contention in a different garb. If analysed, the argument only comes to this : as an artificial person and a natural person have different attributes, the classification made between them is valid. *This argument does not suggest a new interpretation of Art. 14 of the Constitution, but only attempts to bring the rule within the doctrine of classification.* We therefore, hold that question raised in this case does not involve any question of law as to the interpretation of the Constitution.”

The aforesaid judgment is referred to and relied upon in *Sardar Sardul Singh Caveeshar v. State of Maharashtra*, [1964] 2 SCR 378.

From the judgment rendered by this Court in *Association for Democratic Reforms* (supra), it is apparent that no such contention was raised by the learned Solicitor General, who appeared in appeal filed on behalf of the Union of India that question involved in that matter was required to be decided by five-Judge Bench, as provided under Article 145(3) of the Constitution. The question raised before us has been finally decided and no other substantial question of law regarding the interpretation of the Constitution survives. Hence, the matter is not required to be referred to five-Judge Bench.

A **Whether Impugned Section 33-B Can Be Considered As Validating Provision:—**

The learned counsel for the respondent submitted that by the impugned legislation, most of the directions issued by the Court are complied with and vacuum pointed out is filled in by the legislation. It is their contention that the Legislature did not think it fit that the remaining information as directed by this Court is required to be given by a contesting candidate.

This submission is, on the face of it, against well settled legal position. In a number of decisions rendered by this Court, similar submission is negated. The legislature has no power to review the decision and set it at naught expect by removing the defect which is the cause pointed out by the decision rendered by the court. If this is permitted it would sound the death knell of the role of law as observed by this Court in various decisions. In *P. Sambamurthy v. State of A.P.*, [1987] 1 SCC 363 this Court observed.—

“4.it is a basic principle of the rule of law that the exercise of power by the executive or any other authority must not only be conditioned by the Constitution but must also be in accordance with law, and the power of judicial review is conferred by the Constitution with a view to ensuring that the law is observed and there is compliance with the requirement of law on the part of the executive and other authorities. It is through the power of judicial review conferred on an independent institutional authority such as the High Court that the rule of law is maintained and every organ of the State is kept within the limits of the law. *Now if the exercise of the power of judicial review can be set at naught by the State Government by overriding the decision given against it, it would sound the death-knell of the rule of law. The rule of law would cease to have any meaning because then it would be open to the State Government to defy the law and yet to get away with it. The provision to clause (5) of Article 371-D is, therefore, clearly violative of the basic structure doctrine.*”

In *Re.Cauveri Water Disputes Tribunal*, [1993] Supp. 1 SCC 96 (II) the Court referred to and relied upon the decision in *P. Sambamurthy* (supra). In that case, the Court dealt with the validity of the Karnataka Cauvery Basin Irrigation Protection Ordinance. 1991 issued by the Government of Karnataka giving overriding effect that notwithstanding anything contained in any order, report or decision of any Court or Tribunal except the final decision under the provisions of sub-Section (2) of Section 5 read with Section 6 of the

Inter-State Water Disputes Act, 1956 shall have any effect and held that the Ordinance in question which seeks directly to nullify the order of the Tribunal impinges on the judicial power of the State and is, therefore, *ultra vires*. After referring to the earlier decisions, the Court observed thus:—

“74.....it would be unfair to adopt legislative procedure to undo a settlement which had become the basis of a decision of the High Court. *Even if legislation can remove the basis of a decision, it has to do it by alteration of general rights of a class but not by simply excluding the specific settlement which had been held to be valid and enforceable by a High Court. The object of the Act was in effect to take away the force of the judgment of the High Court. The rights under the judgment would be said to arise independently of Article 19 of the Constitution.*”

76. The principle which emerges from these authorities is that the legislature can change the basis on which a decision is given by the Court and thus change the law in general, which will affect a class of persons and events at large. It cannot, however, set aside on individual decision alone. *Such an act on the part of the legislature amounts to exercising the judicial power of the State and to functioning as an appellate court or tribunal.*”

Further, in *The Municipal Corporation of the City of Ahmedabad and Anr. etc. etc. v. The New Shrook Spg. And Wvg. Co. Ltd. etc. etc.*, [1970] 2 SCC 280 this Court (in para 7) held thus:—

“...But no Legislature in this country has power to ask the instrumentalities of the State to disobey or disregard the decisions given by courts. The limits of the power of Legislatures to interfere with the directions issued by courts were considered by several decisions of this Court. In *Shri Prithvi Cotton Mills Ltd. and Anr. v. The Broach Borough Municipality and Ors.*, [1969] 2 SCC 283, our present Chief Justice speaking for the Constitution Bench of the Court observed:

“Before we examine Section 3 to find out whether it is effective in its purpose or not we may say a few words about validating statutes in general. When a Legislature sets out to validate a tax declared by a court to be illegally collected under an ineffective or an invalid law the cause for ineffectiveness or

A invalidity must be removed before validation can be said to take
place effectively. The most important condition of course, is
that the legislature must possess the power to impose the tax
for, if it does not, the action must ever remain ineffective and
illegal. *Granted legislative competence, it is not sufficient to*
B *declare merely that the decision of the court shall not bind for*
that is tantamount to reversing the decision in exercise of judicial
power which the Legislature does not possess or exercise. A
court's decision must always bind unless the conditions on which
it is based are so fundamentally altered that the decision could
not have been given in the altered circumstances. Ordinarily, a
C court holds a tax to be invalidity imposed because the power to
tax is wanting or the statute or the rules or both are invalid or
do not sufficiently create the jurisdiction. Validation of a tax so
declared illegal may be done only if the grounds of illegality or
invalidity are capable of being removed and are in fact removed
and the tax thus made legal. Sometime this is done by providing
D for jurisdiction where jurisdiction had not been properly invested
before. Sometimes this is done by re-enacting retrospectively a
valid and legal taxing provision and then by fiction making the
tax already collected to stand under the re-enacted law.”

E In *Mahal Chand Sethia v. State of West Bengal* [Crl. A. No. 75
of 1969, decided on 10.9.1969], Mitter, J., speaking for the Court
stated the legal position in these words:

F “The argument of counsel for the appellant was that
although it was open to the State legislature by an Act and the
Governor by an Ordinance to amend the West Bengal Criminal
Law Amendment (Special Courts) Act, 1949, *it was incompetent*
for either of them to validate an order of transfer which had
already been quashed by the issue of a writ of certiorari by the
High court and the order of transfer being virtually dead, could
not be resuscitated by the Governor or the Legislature and the
G validating measures could not touch any adjudication by the
Court.

H A court of law can pronounce upon the validity of
any law and declare the same to be null and void if it was
beyond the legislative competence of the Legislature or if it

infringed the rights enshrined in part III of the Constitution. A
Needless to add it can strike down or declare invalid any Act,
or direction of a State Government which is not authorised by
law. The position of a Legislature is however different. It cannot
declare any decision of a Court of law to be void or of not
effect.” B

For the purpose of deciding these petitions, the principles emerging
from various decisions rendered by this Court from time to time can *inter*
alia be summarised thus:-

- the legislature can change the basis on which a decision is rendered
by this Court and change the law in general. However, this power C
can be exercised subject to Constitutional provision, particularly,
legislative competence and if it is violative of fundamental rights
enshrined in part III of the Constitution, such law would be void as
provided under Article 13 of the Constitution. Legislature also cannot
declare any decision of a court of law to be void or of no effect. D

As stated above, this Court has held that Article 19(1)(a) which provides
for freedom of speech and expression would cover in its fold right of the
voter to know specified antecedents of a candidate, who is contesting election.
Once it is held that voter has a fundamental right to know antecedents of his
candidate, that fundamental right under Article 19(1)(a) could be abridged by E
passing such legislation only as provided under Article 19(2) which provides
as under.

‘19. *Protection of certain rights regarding freedom of speech,*
etc.—(2) Nothing in sub-clause (a) of clause (1) shall affect the F
operation of any existing law, or prevent the State from making any
law, in so far as such law imposes reasonable restrictions on the
exercise of the right conferred by the said sub-clause in the interests
of the sovereignty and integrity of India, the security of the State,
friendly relations with foreign states, public order, decency or morality
or in relation to contempt of court, defamation or incitement to an G
offence.”

So legislative competence to interfere with a fundamental right enshrined
in Article 19(1) (a) is limited as provided under Article 19(2).

Learned counsel for the respondents have not pointed out how the H

A impugned legislation could be justified or saved under Article 19(2).

Derivative Fundamental Right—

B Learned senior counsel Mr. Jaitley developed an ingenious submission that as there is no specific fundamental right of the voter to know antecedents of a candidate, the declaration by this Court of such fundamental right can be held to be derivative, therefore, it is open to the legislature to nullify it by appropriate legislation.

C In our view, this submission requires to be rejected as there is no such concept of derivative fundamental rights. Firstly, it should be properly understood that the fundamental rights enshrined in the Constitution such as, right to equality and freedom have no fixed contents. From time to time, this Court has filled in the skeleton with soul and blood and made it vibrant. Since last more than 50 years, this court has interpreted Articles 14, 19 and 21 and given meaning and colour so that nation can have a truly republic democratic society. This cannot be undone by such an Ordinance/Amended Act. For this, we would refer to the discussion by Mohan, J in *Unni Krishnan, J.P. and Ors. v. State of Andhra Pradesh and Ors.*, [1993] 1 SCC 645, while considering the ambit of Article 21, he succinctly placed it thus:—

E ‘25. In *Kesavananda Bharati v. State of Kerala*, [1973] 4 SCC 225, Mathew J stated therein that the *fundamental rights themselves have no fixed content, most of them are empty vessels into which each generation must pour its content in the light of its experience.* It is relevant in this context to remember that in building up a just social order it is sometimes imperative that the fundamental rights should be subordinated to directive principles.

F 26. In *Pathumma v. State of Kerala*, [1978] 2 SCC 1 it has been stated that:

G *"The attempt of the court should be to expand the reach and ambit of the fundamental rights rather than accentuate their meaning and content by process of judicial construction... Personal liberty in Article 21 is of the widest amplitude"*

H 27. In this connection, it is worth while to recall what was said of the American Constitution in *Missouri v. Holland* 252 US 416, 433 :

“When we are dealing with words that also are constituent act, like the Constitution of the United States, we must realize that they have called into life a being the development of which could not have been foreseen completely by the most gifted of its begetters.” A

Thereafter, the Court pointed out that several unenumerated rights fall within the ambit of Article 21 since personal liberty is of widest amplitude and categorized them (in para 30) thus:— B

“(1) The right to go abroad. *Satwant Singh Sawhney v. D. Ramarathnam*. A.P.O. New Delhi, [1967] 3 SCR 525. C

(2) The right to privacy. *Gobind v. State of M.P.*, [1975] 2 SCC 148. In this case reliance was placed on the American decision in *Griswold v. Connecticut*, 38 US 479, 510.

(3) The right against solitary confinement. *Sunil Batra v. Delhi Administration*, [1978] 4 SCC 494, 545. D

(4) The right against bar fetters. *Charles Sobraj v. Supdt. Central Jail*, [1978] 4 SCC 104.

(5) The right to legal aid. *M.H. Hoskot v. State of Maharashtra*, [1978] 3 SCC 544. E

(6) The right to speedy trial. *Hussamara Khatoon v. Home Secretary, State of Bihar*, [1980] SCC 81.

(7) The right against handcuffing. *Prem Shankar Shukla v. Delhi Administration*, [1980] 1 SCC 526. F

(8) The right against delayed execution. *T.V. Vatheeswaran v. State of T.N.*, [1983] 2 SCC 68.

(9) The right against custodial violence. *Sheela Barse v. State of Maharashtra*, [1983] 2 SCC 96. G

(10) The right against public hanging. *A.G. of India v. Lachma Devi*, [1989] Supp. 1 SCC 264.

(11) Doctor's assistance, *Parmanand Batra v. Union of India*, (1989) 4 SCC 286. H

A (12) *Shelter Shantistar Builders v. N.K. Totame*, [1990] 1 SCC 520.”

Further, learned senior counsel Mr. Sachhar referred to the following decisions of this Court giving meaning to the phrase “freedom of speech and expression” :—

B “(1) *Romesh Thappar v. State of Madras*, AIR (1950) SC 224.

Freedom of speech and expression includes freedom of propagation of ideas which is ensured by freedom of circulation. [Head note (ii)]

(2) *Brij Bhushan and Anr. v. The State of Delhi*, AIR (195) 3C 129.

C Pre-censorship of a journal is restriction on the liberty of press.

(3) *Hamdard Dawakhana and Anr. etc. v. Union of India*, AIR (1960) SC 554

D *Advertisements* meant for propagation of ideas or furtherance of literature or human thought is a part of Freedom of Speech and Expression.

(4) *Sakal Papers (P) Ltd. and Ors. etc. v. Union of India*, AIR (1962) SC 305.

E Freedom of Speech and Expression carries with it the right to publish and circulate one’s ideas, opinions and views.

(5) *Bennett Coleman and Co. and Ors. etc. v. Union of India and Ors.*, [1972] 2 SCC 788.

F Freedom of Press means right of citizens to speak, publish and express their views as well as right of people to read (Para 45)

(6) *Indian Express Newspapers (Bombay) (P) Ltd. and Ors. v. Union of India and Ors.*, [1985] 1 SCC 641.

G “Freedom of expression, as learned writers have observed, has four broad social purposes to serve : (i) it helps an individual to attain self fulfilment, (ii) it assists in the discovery of truth, (iii) it strengthens the capacity of an individual in participating in decision-making and (iv) it provides a mechanism by which it would be possible to establish a reasonable balance between stability and social change.”

H (7) *Odyssey Communications P. Ltd. v. Lokvidayan Samahatana and*

Ors., [1988] 3 SCC 410.

A

Freedom of Speech and Expression includes right of citizens to exhibit film on doordarshan.

- (8) *S. Rangarajan. v. P. Jagjivan Ram and Ors.*, [1989] 2 SCC 574.

Freedom of Speech and Expression means the right to express one's opinion by words of mouth, writing, printing, picture or any other manner. It would thus include the freedom of communication and the right to propagate or publish opinions.

B

- (9) *LIC v. Mannubhai D. Shah*, [1992] 3 SCC 637.

Freedom of speech and expression is a natural right which a human being acquires by birth. It is, therefore, a basic human right (Art. 19 of Universal Declaration of Human Rights relied on). Every citizen, therefore, has a right to air his or her views through the printing and/or electronic media or through any communication method.

C

- (10) *Secy. Ministry of Information and Broadcasting, Govt. of India and Ors. v. Cricket Association of Bengal and Ors.*, [1995] 2 SCC 161.

D

“The right to freedom of speech and expression includes the right to receive and impart information. For ensuring the free speech right of the citizens of this country, it is necessary that the citizens have the benefit of plurality of views and a range of opinions on all public issues. A successful democracy posits an ‘aware’ citizenry. Diversity of opinions views, ideas and ideologies is essential to enable the citizens to arrive at informed judgment on all issues touching them.”

E

F

- (11) *S.P. Gupta v. Union of India and Anr.*, [1981] Suppl. SCC 87 at 273.

Right to know is implicit in right of free speech and expression. *Disclosure of information regarding functioning of the government must be the rule.*

G

- (12) *State of U.P. v. Raj Narain and Ors.*, [1975] 4 SCC 428.

Freedom of speech and expression includes the right to know every public act, everything that is done in a public way, by

H

A their public functionaries.

(13) *Dinesh Trivedi, MP and Ors. v. Union of India and Ors.*, [1997] 4 SCC 306.

Freedom of speech and expression *includes right of the citizens to know about the affairs of the Government.*”

B

There are many other judgments which are not required to be reiterated in this judgment. All these developments of law giving meaning to freedom of speech and expression or personal liberty are not required to be re-considered nor there could be legislation so as to nullify such interpretation except as provided under the exceptions to Fundamental Rights.

C

Learned counsel for the respondents relied upon *R Rajagopal alias R.R. Gopal and Anr. v. State of T.N. and Ors.*, [1994] 6 SCC 632 and submitted that in the said case the Court observed that right to privacy is not enumerated as fundamental right in our Constitution but has been inferred from Article 21. In that case, reliance was placed on *Kharak Singh v. State of U.P.* [1994] 1 SCR 332, *Gobind v. State of M.P.*, [1975] 2 SCC 148 and other decisions of English and American Courts and thereafter, the Court held that petitioners have a right to publish what they alleged to be a life story autobiography of Auto Shankar in so far as it appears from the public records, even without his consent or authorisation. But if they go beyond that and publish his life story, they may be invading his right to privacy for the consequences in accordance with law. For this purpose, the Court held that a citizen has a right to safeguard the privacy of his own, his family, marriage, procreation, motherhood, child-bearing and education among other matters. None can publish anything concerning the above matters without his consent—whether truthful or otherwise and whether laudatory or critical. Position may, however, be different, if a person voluntarily thrusts himself into controversy or voluntarily invites or raises a controversy. The Court also pointed out an exception namely:—

E

F

G

“This is for the reason that once a matter becomes a matter of public record, the right to privacy no longer subsists and it becomes a legitimate subject for comment by press and media among others. We are, however, of the opinion that in the interests of decency [Article 19(2)] an exception must be carved out to this rule, viz., a female who is the victim of a sexual assault, kidnap abduction or a like offence should not further be subjected to the indignity of her

H

name and the incident being published in press/media. A

From the aforesaid observations learned Solicitor General Mr. Raval and learned senior counsel Mr. Jaitley contended that rights which are derivatives would be subject to reasonable restriction. Secondly, it was sought to be contended that by insisting for declaration of assets of a candidate, right to privacy is affected. In our view, the aforesaid decision nowhere supports the said contention. This Court only considered - to what extent a citizen would have right to privacy under Article 21. The court itself has carved out the exceptions and restrictions on absolute right of privacy. Further, by declaration of a fact which is a matter of public record that a candidates was involved in various criminal cases, there is no question of infringement of any right of privacy. Similarly, with regard to the declaration of assets also, a person having assets or income is normally required to disclose the same under the Income Tax Act or such similar fiscal legislation. Not only this, but once a person becomes a candidate to acquire public office, such declaration would not affect his right of privacy. This is the necessity of the day because of statutory provisions of controlling wide spread corrupt practices as repeatedly pointed out by all concerned including various reports of Law Commission and other Committees as stated above. B C D

Even the Prime Minister of India in one of his Speeches has observed to the same effect. This has been reproduced in *B.R. Kapur's* case (supra) by Pattanaik, J., (as he then was) (in Para 74) as under:— E

“..... Mr. Diwan in course of his arguments, had raised some submissions on the subject—“Criminalisation of Politics” and participation of criminals in the electoral process as candidates and in that connection, he had brought to our notice the order of the Election Commission of India dated 28.8.1997.....—“Whither Accountability”, published in *The Pioneer*. Shri Atal Behari Vajpayee had called for a national debate on all the possible alternatives for systematic changes to cleanse our democratic governing system of its present mess. He has expressed his dissatisfaction that neither Parliament nor the State Vidhan Sabhas are doing, with any degree of competence or commitment, what they are primarily meant to do: legislative function. Accordingly to him, barring exceptions, those who get elected to these democratic institutions are neither trained, formally or informally, in law making nor do they seem to have an inclination to develop the necessary knowledge and competence in their profession. He has further indicated that those individuals in F G H

A society who are generally interested in serving the electorate and performing legislative functions are finding it increasingly difficult to succeed in today's electoral system and the *electoral system has been almost totally subverted by money power, muscle power and vote bank considerations of castes and communities*. Shri Vajpayee also had indicated that the corruption in the governing structure has, therefore, corroded the very core of elective democracy. According to him, the certainty of scope of corruption in the governing structure has heightened opportunism and unscrupulousness among political parties, causing them to marry and divorce one another at will, seek opportunistic alliances and coalition often without the popular mandate. *Yet they capture and survive in power due to inherent systematic flows*. He further stated that casteism, corruption and politicisation have eroded the integrity and efficacy of our civil service structure also. *The manifestos, policies, programmes of the political parties have lost meaning in the present system of governance due to lack of accountability.*"

D Further, this Court while dealing with the election expenses observed in *Common Cause v. Union of India and Ors.*, [1996] 2 SCC 752 observed thus:—

E "18...Flags go up, walls are painted and hundreds of thousands of loudspeakers play out the loud exhortations and extravagant promises. VIPs and VVIPs come and go, some of them in helicopters and air-taxis. *The political parties in their quest for power spend more than one thousand crore of rupees on the General Election (Parliament alone,) yet nobody accounts for the bulk of the money so spent and there is no accountability anywhere. Nobody disclose the source of the money. There are no proper accounts and no audit. From where does the money come nobody know.* In a democracy where rule of law prevails this type of naked display of black money, by violating the mandatory provisions of law, cannot be permitted."

G To combat this naked display of unaccounted/black money by the candidate, declaration of assets is likely to have check of violation on the provisions of the Act and other relevant Acts including Income Tax Act.

H Further, the doctrine of the Parliamentary sovereignty as it obtains in England does not prevail here except to the extent and in the fields provided

by the Constitution. The entire scheme of the Constitution is such that it ensures the sovereignty and integrity of the country as a Republic and the democratic way of life by parliamentary institutions based on free and fair elections. A

In *P.V. Narasimha Rao v. State (CBI/SPE)* [1998] 4 SCC 626, this Court observed thus— B

“47... Parliamentary democracy is part of the basic structure of the Constitution. It is settled law that in interpreting the constitutional provision the Court should adopt a construction which strengthens the foundational features and basic structure of the Constitution. See *Sub-Committee on Judicial Accountability v. Union of India*, [1991] 4 SCC 699.” C

In *C. Narayanaswamy v. C.K. Jaffer Sharief and Ors.* [1994] Supp. 3 SCC 170 the Court observed (in para 22) thus—

“.....If the call for “purity of elections is not to be reduced to a lip service or a slogan, then the persons investing funds, in furtherance of the prospect of the election of a candidate must be identified and located. The candidate should not be allowed to plead ignorance about the persons who have made contributions and investments for the success of the candidate concerned at the election. But this has to be taken care of by Parliament. D

In *T.N. Seshan, CEC of India v. Union of India and Ors.*, [1995] 4 SCC 611, this Court observed thus—

“10. The Preamble of our Constitution proclaims that we are a Democratic Republic Democracy being the basic feature of our constitutional set-up. There can be no two opinions that free and fair elections to our legislative bodies alone would guarantee the growth of a healthy democracy in the country.” E

As observed in *Kesavananda Bharati's* case (supra), the fundamental rights themselves have no fixed content and it is also to be stated that the attempt of the Court should be to expand the reach and ambit of the fundamental rights. The Constitution is required to be kept young energetic and alive. In this view of the matter, the contention raised by the learned counsel for the respondents, that as the phrase ‘freedom of speech and expression’ is given the meaning to include citizens right to know the F G H

A antecedents of the candidates contesting election of MP or MLA, such rights could be set at naught by legislature, requires to be rejected.

Right To Vote Is Statutory Right:—

B Learned counsel for the respondents vehemently submitted that right to elect or to be elected is pure and simple statutory right and in the absence of statutory provision neither citizen has a right to elect nor has he a right to be elected because such right is neither fundamental right nor a common law right. It is, therefore, submitted that it cannot be held that a voter has any fundamental right of knowing the antecedents/assets of a candidate contesting the election. Learned Solicitor General Mr. Raval also submitted that on the basis of the decision rendered by this Court, the Act is amended by the impugned Ordinance/Amendment Act. However, for the directions which are left out, the presumption would be—it is deliberate omission on the part of Legislature and, therefore, there is no question of it being violative of Article 19(1)(a). He submitted that law pertaining to election depends upon statutory provisions. Right to vote, elect or to be elected depends upon statutory rights. For this purpose, he referred to the decision in *N.P. Punnuswami v. Returning Officer*, [1952] SCR 218, *G.N. Narayanswami v. G. Pannerselvam and Ors.*, [1972] 3 SCC 717 and *C. Narayanaswamy v. C.K. Jaffer Sharief and Ors.*, [1994] Supp. 3 SCC 170.

E There cannot be any dispute that the right to vote or stand as a candidate for election and decision with regard to violation of election law is not a civil right but is a creature of statute or special law and would be subject to the limitations envisaged therein. It is for the Legislature to examine and provide provisions relating to validity of election and the jurisdiction of the Court would be limited in accordance with such law which create such election Tribunal.

G In the case of *N.P. Punnuswami* (supra), a person whose nomination paper was rejected, filed a writ of certiorari, which was dismissed on the ground that it had no jurisdiction to interfere with the order of the Returning officer by reason of Article 329(b) of the Constitution.

H In the case of *G.N. Narayanswami* (supra), this Court was dealing with the election petition wherein the issue which was required to be decided was whether the respondent was not qualified to stand for election to the Graduates constituency on all or any of the grounds set out by the petitioner in paragraphs 7 to 9 of the election petition. The Court referred to Article 171 and thereafter

observed that the term 'electorate' used in Article 171(3)(a)(b)(c) has neither been defined by the Constitution nor in any enactment by Parliament. The Court thereafter referred to the definition of 'elector' given in Section 2(1)(a) of the RP Act and held that considering the language as well as the legislative history of Articles 171 and 173 of the Constitution and Section 6 of the RP Act, there could be a presumption of deliberate omission of the qualification that the representative of the Graduates should also be a graduate.

Similarly, in *C. Narayanaswamy's* case (supra), the Court was dealing with the validity of an election of a candidate on the ground of alleged corrupt practice as provided under Section 123(1)(A) of the Act and in that context the Court held that right of a person to question the validity of an election is dependent on a conditions prescribed in the different Sections of the Act and the Rules framed thereunder. The Court thereafter held that as the Act does not provide that any expenditure incurred by a political party or by any other association or body of persons or any individual other than the candidate or his election agent, it shall not be deemed to be expenditure in connection with the election or authorised by a candidate or his election agent for the purpose of sub-section (1) of Section 77 read with Rule 90.

Learned counsel further referred to the decisions in *Jyoti Basu and Ors. v. Debi Ghosal and Ors.*, [1982] 1 SCC 691 wherein similar observation are made by this Court while deciding election petition:

"8. A right to elect, fundamental though it is to democracy, is, anomalously enough, neither a fundamental right nor a Common Law Right. It is pure and simple, a statutory right. So is the right to be elected. So is the right to dispute an election. Outside of statute, there is no right to elect, no right to be elected and no right to dispute an election. Statutory creations they are, and therefore, subject to statutory limitation.....Concepts familiar to Common Law and Equity must remain strangers to Election Law unless statutorily embodied. A Court has no right to resort to them or considerations of alleged policy because policy in such matters as those, relating to the trial of election dispute, is what the statute lays down..... We have already referred to the Scheme of the Act. We have noticed the necessity to rid ourselves of nations based on Common Law or Equity. We see that we must seek an answer to the question within the four corners of the statute. What does the Act say?

A It has to be stated that in an election petition challenging the validity of election, rights of the parties are governed by the statutory provisions for setting aside the election but this would not mean that a citizen who has right to be a voter and elect his representative in the Lok Sabha or Legislative Assembly has no fundamental right. Such voter who is otherwise eligible to cast vote to elect his representative has statutory right under the Act to be a voter and has also a fundamental right as enshrined in Chapter-III. Merely because a citizen is a voter or has a right to elect his representative as per the Act, his fundamental rights could not be abridged, controlled or restricted by statutory provisions except as permissible under the Constitution. If any statutory provision abridges fundamental right, that statutory provision would be void. It also requires to be well understood that democracy based on adult franchise is part of the basic structure of the Constitution. The right of adult to take part in election process either as a voter or a candidate could be restricted by a valid law which does not offend Constitutional provisions. Hence, the aforesaid judgments have no bearing on the question whether a citizen who is a voter has fundamental right to know antecedents of his candidate. It cannot be held that as there is deliberate omission in law, the right of the voter to know antecedents of the candidates, which is his fundamental right under Article 19(1)(a), is taken away.

E Mr. Raval, learned Solicitor General submitted that an enactment can not be struck down on the ground that Court thinks it unjustified. Members of the Parliament or the Legislature are representatives of the people and are supposed to know and be aware of what is good and bad for the people. The Court can not sit in the judgment over their wisdom. He relied upon the decision rendered by this Court in *Dr. P. Nalla Thampy Terah v. Union of India and Ors.*, [1985] Suppl. SCC 189, wherein the Court considered the validity of Section 77(1) of the Act and referred to report of the *Santhanam Committee on Prevention of Corruption*, which says (para 10):

G “The public belief in the prevalence of corruption at high political levels has been strengthened by the manner in which funds are collected by political parties, especially at the time of elections. Such suspicions attach not only to the ruling party but to all parties, as often the opposition can also support private vested interests as well as members of the Government party. It is, therefore, essential that the conduct of political parties should be regulated in this matter by strict principles in relation to collection of funds and electioneering. It has to be frankly recognised that political parties cannot be run and

elections cannot be fought without large funds. But these funds should come openly from the supporters or sympathisers of the parties concerned.” A

The Court also referred to various decisions and thereafter held thus:—

“13. We have referred to this large data in order to show that the influence of big money on the election process is regarded universally as an evil of great magnitude. *But then, the question which we, as Judges have to consider is whether the provision contained in Explanation 1 suffers from any constitutional infirmity and, particularly, whether it violates Article 14.* On that question we find it difficult, reluctantly though, to accept the contention that Explanation 1 offends against the right to equality. Under that provision (i) a political party or (ii) any other association or body of persons or (iii) any individual, other than the candidate or his election agent, can incur expenses, without any limitation whatsoever, in connection with the election of a candidate. Such expenses are not deemed to be expenditure in connection with the election incurred or authorised by the candidate or by his election agent for the purposes of Section 77(1).” B C D

Learned Solicitor General heavily relied upon paragraph 19 wherein the Court observed thus:- E

“The petitioner is not unjustified in criticising the provision contained in Explanation 1 as diluting the principle of free and fair elections, which is the cornerstone of any democratic polity. *But it is not for us to lay down policies in matters pertaining to elections. If the provisions of the law violate the constitution, they have to be struck down.* We cannot however, negate a law on the ground that we do not approve of the policy which underlies it.” F

From the aforesaid discussion it is apparent that the Court in that case was dealing with the validity of the Explanation-I and was deciding whether it suffered from any Constitutional infirmity, particularly whether it was violative of Article 14. The question of Article 19(1)a was not required to be considered and the Court had not even touched it. At the same time, there cannot be any dispute that if the provisions of the law violate the Constitutional provisions, they have to be struck down and that is what is required to be done in the present case. It is made clear that no provision is nullified on the H

A ground that the Court does not approve the underlying the policy of the enactment.

As against this, Mr. Sachar, learned senior counsel rightly referred to a decision rendered by this Court in *Bennett Coleman & Co. and Ors. v. Union of India and Ors.*, [1972] 2 SCC 788, where similar contentions were raised and negated while imposing restrictions by Newspaper Control Order. The Court's relevant discussion is as under:-

C “31 Article 19(1)(a) provides that all citizens shall have the right to freedom of speech and expression, Article 19(2) states that nothing in sub-clause (a) of clause (1) shall affect the operation of any existing law, or prevent the State from making any law, insofar as such law imposes reasonable restrictions on the exercise of the right conferred by the said sub-clause in the interests of the security of the State, friendly relations with foreign States, public order, decency or morality, or in relation to contempt of court, defamation or incitement to an offence. *Although Article 19(1)(a) does not mention the freedom of the Press, it is the settled view of this Court that freedom of speech and expression includes freedom of the Press and circulation.*

E 32. In the *Express Newspapers* case (supra) it is said that there can be no doubt that liberty of the Press is an essential part of the freedom of speech and expression guaranteed by Article 19(1)(a). The Press has the right of free propagation and free circulation without any previous restraint on publication. *If a law were to single out the Press for laying down prohibitive burdens on it that would restrict the circulation penalise its freedom of choice as to personnel, prevent newspapers from being started and compel the press to Government aid. This would violate Article 19(1)(a) and would fall outside the protection afforded by Article 19(2).*

G 33. In *Sakal Papers* case (supra) it is said that the freedom of speech and expression guaranteed by Article 19(1) gives a citizen the right to propagate and publish his ideas to disseminate them, to circulate them either by words of mouth or by writing. This right extends not merely to the matter it is entitled to circulate but also to the volume of circulation. In *Sakal Papers* case (supra) the Newspaper (Price and Page) Act, 1956 empowered the Government to regulate the prices of newspapers in relation to their pages and size and to regulate the allocation of space for advertisement matter. The Government fixed

H

the maximum number of pages that might be published by a newspaper according to the price charged. The Government prescribed the number of supplements that would be issued. This Court held that the Act and the Order placed restraints on the freedom of the press to circulate. *This Court also held that the freedom of speech could not be restricted for the purpose of regulating the commercial aspects of activities of the newspapers*."

The Court also dealt with the contention that newsprint policy did not directly deal with the fundamental right mentioned in Article 19(1)(a). It was also contended that regulatory statutes which do not control the content of speech but incidentally limit the ventured exercise are not regarded as a type of law. Any incidental limitation or incidental restriction on freedom of speech is permissible as the same is essential to the furtherance of important governmental interest in regulating speech and freedom. The Court negatived the said contention and in para 39 held thus:-

"39 Mr. Palkhivala said that the tests of pith and substance of the subject-matter and of direct and incidental effect of the legislation are relevant to questions of legislative competence but they are irrelevant to the question of infringement of fundamental rights. In our view this is a sound and correct approach to interpretation of legislative measures and State action in relation to fundamental rights. *The true test is whether the effect of the impugned action is to take away or abridge fundamental rights.* If it be assumed that the direct object of the law or action has to be direct abridgement of the right of free speech by the impugned law or action it is to be related to the directness of effect and not to the directness of the subject matter of the impeached law or action. The action may have a direct effect on a fundamental right although its direct subject matter may be different"

The Court observed in Paragraph 80 at page 823.

".... The faith in the popular Government rests on the old dictum, "let the people have the truth and the freedom to discuss it and all will go well." The liberty of the press remains an "Art of the Covenant" in every democracy"

Further, the freedom of speech and expression, as has been held repeatedly, is basic to and indivisible from a democratic polity. It includes right to impart and receive information. [*Secretary, Min. of Information &*

A *Broadcasting (supra)*] Restriction to the said right could be only as provided in Article 19(2). This aspect is also discussed in paragraph 151 (page 270) thus

B “Article 19(1) (a) declares that all citizens shall have the right of freedom of speech and expression. Clause (2) of Article 19, at the same time, provides that nothing in sub-clause (i) of clause (1) shall affect the operation of any existing law or prevent the State from making any law in so far as such law imposes reasonable restrictions on the exercise of the right conferred by the said sub-clause in the interests of the sovereignty and integrity of India, the security of the State, friendly relations with the foreign States, public order, decency or morality or in relation to contempt of court, defamation or incitement of an offence. The grounds upon which reasonable restrictions can be placed upon the freedom of speech and expression are designed firstly to ensure that the said right is not exercised in such a manner as to threaten the sovereignty and integrity of India, security of the State friendly relations with the foreign States, public order, decency or morality. Similarly the said right cannot be so exercised as to amount to contempt of court defamation or incitement of an offence. Existing laws providing such restrictions are saved and the state is free to make laws in future imposing such restrictions. The grounds aforesaid are conceived in the interest of consuming and maintaining conditions in which the said right can meaningfully and peacefully be exercised by the citizens of this country.”

F Hence in our view, right of a voter to know biodata of a candidate is the foundation of democracy. The old dictum- let the people have the truth and the freedom to discuss it and all will go well with the Government—should prevail.

G The true test for deciding the validity of the Act is—whether it takes away or abridges fundamental rights of the citizens? If there is direct abridgment of fundamental right of the freedom of speech and expression the law would be invalid.

H Before parting with the case, there is one aspect which is to be dealt with. After the judgment in *Association for Democratic Reforms* case, the Election Commission gave certain directions in implementation of the judgment by its Order No.3/ER/2002/JS-II Vol-III. dated 28th June. 2002. In the course of arguments, learned Solicitor General as well as learned senior

counsel appearing for the intervenor (B.J.P) pointed out that direction no. 4 A is beyond the competence of the Election Commission and moreover, it is not necessary to give effect to the judgment of this Court. The said direction reads as follows:

“Furnishing of any wrong or incomplete information or suppression of any material information by any candidate in or from the said affidavit may also result in the rejection of his nomination paper where such wrong or incomplete information or suppression of material information is considered by the returning officer to be a defect of substantial character apart from inviting penal consequence under the Indian Penal Code for furnishing wrong information to a public servant or suppression of material facts before him: C

Provided that only such information shall be considered to be wrong or incomplete or amounting to suppression of material information as is capable of easy verification by the returning officer by reference to documentary proof adduced before him in the summary inquiry conducted by him at the time of scrutiny of nominations under section 36(2) of the Representation of the People Act, 1951, and only the information so verified shall be taken into account by him for further consideration of the question whether the same is a defect of substantial character.” D

While no exception can be taken to the insistence of affidavit with regard to the matters specified in the judgment in *Association for Democratic Reforms* case, the direction to reject the nomination paper for furnishing wrong information or concealing material information and providing for a summary enquiry at the time of scrutiny of the nominations, cannot be justified. In the case of assets and liabilities, it would be very difficult for the returning officer to consider the truth or otherwise of the details furnished with reference to the documentary proof. Very often, in such matters the documentary proof may not be clinching and the candidate concerned may be handicapped to rebut the allegation then and there. If sufficient time is provided, he may be able to produce proof to contradict the objector's version. It is true that aforesaid directions issued by the Election Commission is not under challenge but at the same time *prima facie* it appears that the Election Commission is required to revise its instructions in the light of directions issued in *Association for Democratic Reforms* case (supra) and as provided under the Representation of the People Act and its 3rd Amendment. E F G H

A Finally, after the amendment application was granted, following additional contentions were raised:—

1. Notice should be issued to be Attorney General as vires of the Act is challenged.
- B 2. Parliament in its wisdom and after due deliberation has amended the Act and has also incorporated the directions issued by this Court in its earlier judgment in *Association for Democratic Reforms* (supra) including the direction for declaration of assets and liabilities of every elected candidate for a House of Parliament. They are also required to declare assets of their spouse and dependent children.
- C

The contention that notice is required to be issued to the Attorney General as vires of the Act is challenged, is of no substance because 'Union of India' is party respondent and on its behalf learned Solicitor General is appearing before the Court. He has forcefully raised the contentions which were required to be raised at the time of hearing of the matter. So, service of notice to learned Attorney General would be nothing but empty formality and the contention is raised for the sake of raising such contention.

Further, we have also reproduced certain recommendations of the National Commission to Review the Working of the Constitution in the earlier paragraphs and have also relied upon the same. In the report, the Commission has recommended that any person charged with any offence punishable with imprisonment for a maximum term of five years or more should be disqualified for being chosen as, or for being, a member of Parliament or Legislature of a State on the expiry of a period of one year from the date the charges were framed against him by the Court in that offence. The Commission has also recommended that every candidate at the time of election must declare his assets and liabilities along with those of his close relatives and all candidates should be required under law to declare their assets and liabilities by an affidavit and the details so given by them should be made public. Again, the legislators should be required under law to submit their returns about their liabilities every year and a final statements in this regard at the end of their term of office. Many such other recommendations are reproduced in earlier paragraphs.

With regard to the second contention, it has already been dealt with in previous paragraphs.

H

What emerges from the above discussion can be summarised thus:— A

- (A) The legislature can remove the basis of a decision rendered by a competent Court thereby rendering that decision ineffective but the legislature has no power to ask the instrumentalities of the State to disobey or disregard the decisions given by the Court. A declaration that an order made by a Court of law is void is normally a part of the judicial function. Legislature cannot declare that decision rendered by the Court is not binding or is of no effect. B

It is true that legislature is entitled to change the law with retrospective effect which forms the basis of a judicial decision. This exercise of power is subject to constitutional provision, therefore, it cannot enact a law which is violative of fundamental right. C

- (B) Section 33-B which provides that notwithstanding anything contained in the judgment of any Court or direction issued by the Election Commission, no candidate shall be liable to disclose or furnish any such information in respect of his election which is not required to be disclosed or furnished under the Act or the Rules made thereunder, is on the face of it beyond the legislative competence, as this Court has held that voter has a fundamental right under Article 19(1)(a) to know the antecedents of a candidate for various reasons recorded in the earlier judgment as well as in this judgment. D E

Amended Act does not wholly cover the directions issued by Court. On the contrary, it provides that candidate would not be bound to furnish certain information as directed by this Court. F

- (C) The judgment rendered by this Court in *Association for Democratic Reforms* (supra) has attained finality, therefore, there is no question of interpreting constitutional provision which calls for reference under Article 145(3). G

- (D) The contention that as there is no specific fundamental right conferred on a voter by any statutory provision to know the antecedents of a candidate, the directions given by this Court are against the statutory provisions are, on the face of it, without any substance. In an election petition challenging the validity of H

A an election of a particular candidate, the statutory provisions would govern respective rights of the parties. However, voter's fundamental right to know antecedents of a candidate is independent of statutory rights under the election law. A voter is first citizen of this country and apart from statutory rights, he is having fundamental rights conferred by the Constitution.

B Members of a democratic society should be sufficiently informed so that they may cast their votes intelligently in favour of persons who are to govern them. Right to vote would meaningless unless the citizens are well informed about the antecedents of a candidate. There can be little doubt that exposure to public gaze and scrutiny is one of the surest means to cleanse our democratic governing system and to have competent legislatures.

C

(E) It is established that fundamental rights themselves have no fixed content, most of them are empty vessels into which each generation must pour its content in the light of its experience. The attempt of the Court should be to expand the reach and ambit of the fundamental rights by process of judicial interpretation. During last more than half a decade, It has been so done by this Court consistently. There cannot be any distinction between the fundamental rights mentioned in Chapter-III of the Constitution and the declaration of such rights on the basis of the judgments rendered by this Court.

D

E

In the result, Section 33-B of the Amended Act is held to be illegal, null and void. However, this judgment would not have any retrospective effect but would be prospective. Writ petitions stand disposed of accordingly.

F **P. VENKATARAMA REDDI, J.** The width and amplitude of the right to information about the candidates contesting elections to the Parliament or State Legislature in the context of the citizen's right to vote broadly falls for consideration in these writ petitions under Article 32 of the Constitution. While I respectfully agree with the conclusion that Section 33(B) of the Representation of the People Act, 1951 does not pass the test of constitutionality, I have come across a limited area of disagreement on certain aspects, especially pertaining to the extent of disclosures that could be insisted upon by the Court in the light of legislation on the subject. Moreover, the importance and intricacies of the subject-matter and the virgin ground trodden by this Court in *Union of India v. Association for Democratic Reforms*,

G

H [2002] 5 SCC 294 to bring the right to information of the voter within the

sweep of Article 19(1)(a) has impelled me to elucidate and clarify certain crucial aspects. Hence, this separate opinion. A

(1). Freedom of expression and right to information

In the Constitution of our democratic Republic, among the fundamental freedoms, freedom of speech and expression shines radiantly in the firmament of Part III. We must take legitimate pride that this cherished freedom has grown from strength to strength in the post independent era. It has been constantly nourished and shaped to new dimensions in tune with the contemporary needs by the constitutional Courts. Barring a few aberrations, the Executive Government and the Political Parties too have not lagged behind in safeguarding this valuable right which is the insignia of democratic culture of a nation. Nurtured by this right, Press and electronic media have emerged as powerful instruments to mould the public opinion and to educate, entertain and enlighten the public. B C

Freedom of speech and expression, just as equality clause and the guarantee of life and liberty has been very broadly construed by this Court right from 1950s. It has been variously described as a 'basic human right', 'a natural right' and the like. It embraces within its scope the freedom of propagation and inter-change of ideas, dissemination of information which would help formation of one's opinion and viewpoint and debates on matters of public concern. The importance which our Constitution-makers wanted to attach to this freedom is evident from the fact that reasonable restrictions on that right could be placed by law only on the limited grounds specified in Article 19(2), not to speak of inherent limitations of the right. D E

In due course of time, several species of rights unenumerated in Article 19(1)(a) have branched off from the genus of the Article through the process of interpretation by this apex Court. One such right is the 'right to information'. Perhaps, the first decision which has adverted to this right is *State of U.P. v. Raj Narain*, [1975] 4 SCC 428. 'The right to know', it was observed by Mathew, J. "which is derived from the concept of freedom of speech, though not absolute is a factor which should make one wary, when secrecy is claimed for transactions which can, at any rate, have no repercussion on public security". It was said very aptly-" F G

In a Government of responsibility like ours, where all the agents of the public must be responsible for their conduct, there can be but few secrets. The people of this country have a right to know every public H

A act, everything that is done in a public way, by their public functionaries.”

The next milestone which showed the way for concretizing this right is the decision in *S.P. Gupta v. Union of India*, [1981] Suppl. SCC Page 87 in which this Court dealt with the issue of High Court Judges’ transfer.

B Bhagwati, J. observed-

C “The concept of an open government is the direct emanation from the right to know which seems to be implicit in the right of free speech and expression guaranteed under Article 19(1)(a). Therefore, disclosure of information in regard to the functioning of the Government must be the rule and secrecy an exception...”

Peoples’ right to know about governmental affairs was emphasized in the following words:

D “No democratic Government can survive without accountability and the basic postulate of accountability is that the people should have information about the functioning of the Government. It is only when people know how Government is functioning that they can fulfill the role which democracy assigns to them and make democracy a really effective participatory democracy.”

E These two decisions have recognized that the right of the citizens to obtain information on matters relating to public acts flows from the fundamental right enshrined in Article 19(1)(a). The pertinent observations made by the learned Judges in these two cases were in the context of the question whether the privilege under Section 123 of the Evidence Act could be claimed by the State in respect of the Blue Book in the first case i.e., *Raj Narain’s* case (supra) and the file throwing light on the consultation process with the Chief Justice, in the second case. Though the scope and ambit of Article 19(1)(a) *vis-a-vis* the right to information did not directly arise for consideration in those two landmark decisions, the observations quoted supra

F

G have certain amount of relevance in evaluating the nature and character of the right.

Then, we have the decision in *Dinesh Trivedi v. Union of India*, [1997] 4 SCC 306. This Court was confronted with the issue whether background papers and investigatory reports which were referred to in Vohra Committee’s

H

Report could be compelled to be made public. The following observations of Ahmadi, C.J. are quite pertinent:—

“In modern Constitutional democracies, it is axiomatic that citizens have a right to know about the affairs of the Government which, having been elected by them, seeks to formulate sound policies of governance aimed at their welfare. However, like all other rights, even this right has recognized limitations; it is, by no means, absolute.”

The proposition expressed by Mathew, J. in *Raj Narain's Case* (supra) was quoted with approval.

The next decision which deserves reference is the case of *Secretary, Ministry of I & B v. Cricket Association of Bengal*, [1995] 2 SCC Page 161. Has an organizer or producer of any event a right to get the event telecast through an agency of his choice whether national or foreign? That was the primary question decided in that case. It was highlighted that the right to impart and receive information is a part of the fundamental right under Article 19(1)(a) of the Constitution. On this point, Sawant, J. had this to say at Paragraph 75—

“The right to impart and receive information is a species of the right of freedom of speech and expression guaranteed by Article 19(1)(a) of the Constitution. A citizen has a fundamental right to use the best means of imparting and receiving information and as such to have an access to telecasting for the purpose. However, this right to have an access to telecasting has limitations on account of the use of the public property.....”

Jeevan Reddy, J. spoke more or less in the same voice:

“The right of free speech and expression includes the right to receive and impart information. For ensuring the free speech right of the citizens of this country, it is necessary that the citizens have the benefit of plurality of views and a range of opinions on all public issues. A successful democracy posits an ‘aware’ citizenry. Diversity of opinions, views, ideas and ideologies is essential to enable the citizens to arrive at informed judgment on all issues touching them.”

A conspectus of these cases would reveal that the right to receive and impart information was considered in the context of privilege pleaded by the State in relation to confidential documents relating to public affairs and the

A freedom of electronic media in broadcasting/telecasting certain events.

I. (2). Right to information in the context of the voter's right to know the details of contesting candidates and the right of the media and others to enlighten the voter.

B For the first time in *Union of India v. Association for Democratic Reforms*' case (supra), which is the forerunner to the present controversy, the right to know about the candidate standing for election has been brought within the sweep of Article 19(1)(a). There can be no doubt that by doing so, a new dimension has been given to the right embodied in Article 19(1)(a) through a creative approach dictated by the need to improve and refine the political process of election. In carving out this right, the Court had not traversed a beaten track but took a fresh path. It must be noted that the right to information evolved by this Court in the said case is qualitatively different from the right to get information about public affairs or the right to receive information through the Press and electronic media, though to a certain extent, there may be overlapping. The right to information of the voter/citizen is sought to be enforced against an individual who intends to become a public figure and the information relates to his personal matters. Secondly, that right cannot materialize without State's intervention. The State or its instrumentality has to compel a subject to make the information available to public, by means of legislation or orders having the force of law. With respect, I am unable to share the view that it stands on the same footing as right to telecast and the right to view the sports and games or other items of entertainment through television (vide observations at Paragraph 38 of *Association for Democratic Reforms* case). One more observation at Paragraph 30 to the effect that "the decision making process of a voter would include his right to know about public functionaries who are required to be elected by him" needs explanation. Till a candidate gets elected and enters the House, it would not be appropriate to refer to him as a public functionary. Therefore, the right to know about a public act done by a public functionary to which we find reference in *Raj Narain's* case (supra) is not the same thing as the right to know about the antecedents of the candidate contesting for the election.

C

D

E

F

G Nevertheless, the conclusion reached by the Court that the voter has such a right and that the right falls within the realm of freedom of speech and expression guaranteed by Article 19(1)(a) can be justified on good and substantial grounds. To this aspect, I will advert a little later. Before that, I would like to say that it would have been in the fitness of the things if the case [*U.O.I. v. Association for Democratic Reforms*] was referred to the

H

Constitution Bench as per the mandate of Article 145(3) for the reason that a new dimension has been added to the concept of freedom of expression so as to bring within its ambit a new species of right to information. Apparently, no such request was made at the hearing and all parties invited the decision of three Judge Bench. The law has been laid down therein elevating the right to secure information about a contesting candidate to the position of a fundamental right. That decision has been duly taken note of by the Parliament and acted upon by the Election Commission. It has attained finality. At this stage, it would not be appropriate to set the clock back and refer the matter to Constitution Bench to test the correctness of the view taken in that case. I agree with my learned brother Shah, J. in this respect. However, I would prefer to give reasons of my own—may not be very different from what the learned Judge had expressed, to demonstrate that the proposition laid down by this Court rests on a firm Constitutional basis.

I shall now proceed to elucidate as to how the right to know the details about the contesting candidate should be regarded as a part of the freedom of expression guaranteed by Article 19(1)(a). This issue has to be viewed from more than one angle—from the point of view of the voter, the public viz., representatives of Press, organizations such as the petitioners which are interested in taking up public issues and thirdly from the point of view of the persons seeking election to the legislative bodies.

The trite saying that 'democracy is for the people, of the people and by the people' has to be remembered for ever. In a democratic republic, it is the will of the people that is paramount and becomes the basis of the authority of the Government. The will is expressed in periodic elections based on universal adult suffrage held by means of secret ballot. It is through the ballot that the voter expresses his choice or preference for a candidate. "Voting is formal expression of will or opinion by the person entitled to exercise the right on the subject or issue", as observed by this Court in *Lily Thomas v. Speaker, Lok Sabha*, [1993] 4 SCC 234 quoting from Black's Law Dictionary. The citizens of the country are enabled to take part in the Government through their chosen representatives. In a Parliamentary democracy like ours, the Government of the day is responsible to the people through their elected representatives. The elected representative acts or is supposed to act as a live link between the people and the Government. The peoples' representatives fill the role of law-makers and custodians of Government. People look to them for ventilation and redressal of their grievances. They are the focal point of the will and authority of the people at large. The moment they put

A in papers for contesting the election, they are subjected to public gaze and public scrutiny. The character, strength and weakness of the candidate is widely debated. Nothing is therefore more important for sustenance of democratic polity than the voter making an intelligent and rational choice of his or her representative. For this, the voter should be in a position to effectively formulate his/her opinion and to ultimately express that opinion through ballot

B by casting the vote. The concomitant of the right to vote which is the basic postulate of democracy is thus two fold: first, formulation of opinion about the candidates and second, the expression of choice by casting the vote in favour of the preferred candidate at the polling booth. The first step is complementary to the other. Many a voter will be handicapped in formulating the opinion and making a proper choice of the candidate unless the essential information regarding the candidate is available. The voter/citizen should have at least the basic information about the contesting candidate, such as his involvement in serious criminal offences. To scuttle the flow of information-relevant and essential would affect the electorate's ability to evaluate the candidate. Not only that, the information relating to the candidates will pave the way for public debate on the merits and demerits of the candidates. When once there is public disclosure of the relevant details concerning the candidates, the Press, as a media of mass communication and voluntary organizations vigilant enough to channel the public opinion on right lines will be able to disseminate the information and thereby enlighten and alert the public at large regarding the adverse antecedents of a candidate. It will go a long way in promoting the freedom of speech and expression. That goal would be accomplished in two ways. It will help the voter who is interested in seeking and receiving information about the candidate to form an opinion according to his or her conscience and best of judgment and secondly it will facilitate the Press and voluntary organizations in imparting information on a matter of vital public concern. An informed voter-whether he acquires information directly by keeping track of disclosures or through the Press and other channels of communication, will be able to fulfil his responsibility in a more satisfactory manner. An enlightened and informed citizenry would undoubtedly enhance democratic values. Thus, the availability of proper and relevant information about the candidate fosters and promotes the freedom of speech and expression both from the point of view of imparting and receiving the information. In turn, it would lead to the preservation of the integrity of electoral process which is so essential for the growth of democracy. Though I do not go to the extent of remarking that the election will be a farce if the candidates' antecedents are not known to the voters, I would say that such information will certainly be conducive to fairness in election process and integrity in

public life. The disclosure of information would facilitate and augment the freedom of expression both from the point of view of the voter as well as the media through which the information is publicized and openly debated. A

The problem can be approached from another angle. As observed by this Court in *Association for Democratic Reforms*' case (supra), a voter 'speaks out or expresses by casting vote'. Freedom of expression, as contemplated by Article 19(1)(a) which in many respects overlaps and coincides with freedom of speech, has manifold meanings. It need not and ought not to be confined to expressing something in words orally or in writing. The act of manifesting by action or language is one of the meanings given in Ramanatha Iyer's Law Lexicon (edited by Justice Y.V. Chandrachud). Even a manifestation of an emotion, feeling etc., without words would amount to expression. The example given in *Collin's Dictionary of English language* (1983 reprint) is: "tears are an expression of grief", is quite apposite. Another shade of meaning is: "a look on the face that indicates mood or emotion; eg: a joyful expression". Communication of emotion and display of talent through music, painting etc., is also a sort of expression. Having regard to the comprehensive meaning of phrase 'expression', voting can be legitimately regarded as a form of expression. Ballot is the instrument by which the voter expresses his choice between candidates or in respect to propositions; and his 'vote' is his choice or election, as expressed by his ballot (vide '*A Dictionary of Modern Legal Usage*'; 2nd Edition, by Garner Bryan A). "Opinion expressed, resolution or decision carried, by voting" is one of the meanings given to the expression 'vote' in the *New Oxford Illustrated Dictionary*. It is well settled and it needs no emphasis that the fundamental right of freedom of speech and expression should be broadly construed and it has been so construed all these years. In the light of this, the dictum of the Court that the voter "speaks out or expresses by casting a vote" is apt and well founded. I would only reiterate and say that freedom of voting by expressing preference for a candidate is nothing but freedom of expressing oneself in relation to a matter of prime concern to the country and the voter himself. D E F

I. (3) Right to vote is a Constitutional right though not a fundamental right but right to make choice by means of ballot is part of freedom of expression. G

The right to vote for the candidate of one's choice is of the essence of democratic polity. This right is recognized by our Constitution and it is given effect to in specific form by the Representation of the People Act. The H

- A Constituent Assembly debates reveal that the idea to treat the voting right as a fundamental right was dropped; nevertheless, it was decided to provide for it elsewhere in the Constitution. This move found its expression in Article 326 which enjoins that “the elections to the House of the People and to the Legislative Assembly of every State shall be on the basis of adult suffrage; that is to say, every person who is a citizen of India and who is not less than
- B 21* years of age, and is not otherwise disqualified under the Constitution or law on the ground of non-residence, unsoundness of mind, crime, corrupt or illegal practice-shall be entitled to be registered as voter at such election” (* Now 18 years). However, case after case starting from *Ponnuswami’s case* [1952] SCR 218 characterized it as a statutory right.
- C “The right to vote or stand as a candidate for election”, it was observed in *Ponnuswami’s case* “is not a civil right but is a creature of statute or special law and must be subject to the limitations imposed by it.” It was further elaborated in the following words:
- D “Strictly speaking, it is the sole right of the Legislature to examine and determine all matters relating to the election of its own members, and if the legislature takes it out of its own hands and vests in a special tribunal an entirely new and unknown jurisdiction, that special jurisdiction should be exercised in accordance with the law which creates it.”
- E In *Jyoti Basu v. Debi Ghosal*, [1982] 3 SCR 318 this Court again pointed out in no uncertain terms that: “a right to elect, fundamental though it is to democracy, is, anomalously enough, neither a fundamental right nor a common law right. It is pure and simple a statutory, right.” With great
- F reverence to the eminent Judges, I would like to clarify that the right to vote, if not a fundamental right, is certainly a constitutional right. The right originates from the Constitution and in accordance with the constitutional mandate contained in Article 326, the right has been shaped by the statute, namely, R.P. Act. That, in my understanding, is the correct legal position as regards the nature of the right to vote in elections to the House of People and
- G Legislative Assemblies. It is not very accurate to describe it as a statutory right, pure and simple. Even with this clarification, the argument of the learned Solicitor General that the right to vote not being a fundamental right, the information which at best facilitates meaningful exercise of that right cannot be read as an integral part of any fundamental right, remains to be
- H squarely met. Here, a distinction has to be drawn between the conferment of

the right to vote on fulfillment of requisite criteria and the culmination of that right in the final act of expressing choice towards a particular candidate by means of ballot. Though the initial right cannot be placed on the pedestal of a fundamental right, but, at the stage when the voter goes to the polling booth and casts his vote, his freedom to express arises. The casting of vote in favour of one or the other candidate tantamounts to expression of his opinion and preference and that final stage in the exercise of voting right marks the accomplishment of freedom of expression of the voter. That is where Article 19(1)(a) is attracted. Freedom of voting as distinct from right to vote is thus a species of freedom of expression and therefore carries with it the auxiliary and complementary rights such as right to secure information about the candidate which are conducive to the freedom. None of the decisions of this Court wherein the proposition that the right to vote is a pure and simple statutory right was declared and reiterated, considered the question whether the citizen's freedom of expression is or is not involved when a citizen entitled to vote casts his vote in favour of one or the other candidate. The issues that arose in *Ponnuswami's* case and various cases cited by the learned Solicitor-General fall broadly within the realm of procedural or remedial aspects of challenging the election or the nomination of a candidate. None of these decisions, in my view, go counter to the proposition accepted by us that the fundamental right of freedom of expression sets in when a voter actually casts his vote. I, therefore, find no merit in the submission made by the learned Solicitor General that these writ petitions have to be referred to a larger Bench in view of the apparent conflict. As already stated, the factual matrix and legal issues involved in those cases were different and the view, we are taking, does not go counter to the actual ratio of the said decisions rendered by the eminent Judges of this Court.

Reliance has been placed by the learned Solicitor General on the Constitution Bench decision in *Jamuna Prasad v. Lachhi Ram*, [1955] 1 SCR Page 608. That was a case of special appeal to this Court against the decision of an Election Tribunal. Apart from assailing the finding of the Tribunal on the aspect of 'corrupt practice', Sections 123(5) and 124(5) (as they stood then) of the R.P. Act were challenged as *ultra vires* Article 19(1)(a). The former provision declared the character assassination of a candidate as a major corrupt practice and the latter provision made an appeal to vote on the ground of caste a minor corrupt practice. The contention that these provisions impinged on the freedom of speech and expression was unhesitatingly rejected. The Court observed that those provisions did not stop a man from speaking. They merely prescribed conditions which must be observed if a citizen wanted

- A to enter the Parliament. It was further observed that the right to stand as a candidate and contest an election is a special right created by the statute and can only be exercised on the conditions laid down by the statute. In that context, the Court made an observation that the fundamental right chapter had no bearing on the right to contest the election which is created by the statute and the appellant had no fundamental right to be elected as a member of Parliament.
- B If a person wants to get elected, he must observe the rules laid down by law. So holding, those Sections were held to be *intra vires*. I do not think that this decision which dealt with the contesting candidate's rights and obligations has any bearing on the freedom of expression of the voter and the public in general in the context of elections. The remark that 'the fundamental
- C right chapter has no bearing on a right like this created by statute' cannot be divorced from the context in which it was made.

- The learned senior counsel appearing for one of the interveners (B.J.P.) has advanced the contention that if the right to information is culled out from Article 19(1)(a) and read as an integral part of that right, it is fraught with dangerous consequences inasmuch as the grounds of reasonable restrictions which could be imposed are by far limited and therefore, the Government may be constrained to part with certain sensitive informations which would not be in public interest to disclose. This raises the larger question whether apart from the heads of restriction envisaged by sub-Article (2) of Article 19,
- D certain inherent limitations should not be read into the Article, if it becomes necessary to do so in national or societal interest. The discussion on this aspect finds its echo in the separate opinion of Jeevan Reddy, J. in *Cricket Association's case* (supra). The learned Judge was of the view that the freedom of speech and expression cannot be so exercised as to endanger the interest of the nation or the interest of the society, even if the expression 'national
- E interest' or 'public interest' has not been used in Article 19(2). It was pointed out that such implied limitation has been read into the first amendment of the U.S. Constitution which guarantees the freedom of speech and expression in unqualified terms.
- F

- G The following observations of the U.S. Supreme Court in *Giltow v. New York*, (1924) 69 L.Ed. 1138 are very relevant in this context:

- H "It is a fundamental principle, long established, that the freedom of speech and of the Press which is secured by the Constitution does not confer an absolute right to speak or publish, without responsibility, whatever one may choose, or an unrestricted and unbridled license that

gives immunity for every possible use of language, and prevents the punishment of those who abuse this freedom.” A

Whenever the rare situations of the kind anticipated by the learned counsel arise, the Constitution and the Courts are not helpless in checking the misuse and abuse of the freedom. Such a check need not necessarily be found strictly within the confines of Article 19(2). B

II. Sections 33-A & 33-B of the Representation of People (3rd Amendment) Act, 2002-whether Section 33-A by itself effectively secures the voter's/citizen's right to information-whether Section 33-B is unconstitutional?

II. (1). Sections 33-A & 33-B of the Representation of People (3rd Amendment) Act: C

Now I turn my attention to the discussion of core question, that is to say, whether the impugned legislation falls foul of Article 19(1)(a) for limiting the area of disclosure and whether the Parliament acted beyond its competence in deviating from the directives given by this Court to the Election Commission in *Association of Democratic Reforms* case. By virtue of the Representation of the People (Amendment) Act, 2002 of the only information which a prospective contestant is required to furnish apart from the information which he is obliged to disclose under the existing provisions is the information on two points: (i) Whether he is accused of any offence punishable with imprisonment for two years or more in a pending case in which a charge has been framed and; (ii) Whether he has been convicted of an offence (other than the offence referred to in sub-Sections (1) to (3) of Section 8) and sentenced to imprisonment for one year or more. On other points spelt out in this Court's judgment, the candidate is not liable to furnish any information and that is so, notwithstanding anything contained in any judgment or order of a Court OR any direction, order or instruction issued by the Election Commission. Omission to furnish the information as per the mandate of Section 33B and furnishing false information in that behalf is made punishable. That is the sum and substance of the two provisions namely, Section 33A and 33B. D E F G

The plain effect of the embargo contained in Section 33B is to nullify substantially the directives issued by the Election Commission pursuant to the judgment of this Court. At present, the instructions issued by the Election Commission could only operate in respect of the items specified in Section 33A and nothing more. It is for this reason that Section 33B has been H

A challenged as *ultra vires* the Constitution both on the ground that it affects the fundamental right of the voter/citizen to get adequate information about the candidate and that the Parliament is incompetent to nullify the judgment of this Court. I shall briefly notice the rival contentions on this crucial issue.

B II. (2). *Contentions:*

C Petitioners' contention is that the legislation on the subject of disclosure of particulars of candidates should adopt in entirety the directives issued by this Court to the Election Commission in the pre-ordinance period. Any dilution or deviation of those norms or directives would necessarily violate the fundamental right guaranteed by Article 19(1)(a) as interpreted by this Court and therefore the law, as enacted by Parliament, infringes the said guarantee. This contention has apparently been accepted by my learned brother M.B. Shah, J. The other view point presented on behalf of Union of India and one of the interveners is that the freedom of legislature in identifying and evolving the specific areas in which such information should be made public cannot be curtailed by reference to the ad hoc directives given by this Court in pre-ordinance period and the legislative wisdom of Parliament, especially in election matters, cannot be questioned. This is the position even if the right to know about the candidate is conceded to be part of Article 19(1)(a). It is for the Parliament to decide to what extent and how far the information should be made available. In any case, it is submitted that the Court's verdict has been duly taken note of by Parliament and certain provisions have been made to promote the right to information vis-a-vis the contesting candidates. Section 33B is only a part of this exercise and it does not go counter to Article 19(1)(a) even though the scope of public disclosures has been limited to one important aspect only.

F II. (3). *Broad points for consideration*

G A liberal but not a constricted approach in the matter of disclosure of information in relation to candidates seeking election is no doubt a desideratum. The wholesale adoption of the Court's diktats on the various items of information while enacting the legislation would have received public approbation and would have been welcomed by public. It would have been in tune with the recommendations of various Commissions and even the statements made by eminent and responsible political personalities. However, the fact remains that the Parliament in its discretion did not go the whole hog, but chose to limiting the scope of mandated disclosures to one only of the important aspects highlighted in the judgment. The question remains to be

considered whether in doing so, the Parliament out-stepped its limits and enacted a law in violation of the guarantee enshrined in Article 19(1)(a) of the Constitution. The allied question is whether the Parliament has no option but to scrupulously adopt the directives given by this Court to the Election Commission. Is it open to the Parliament to independently view the issue and formulate the parameters and contents of disclosure, though it has the effect of diluting or diminishing the scope of disclosures which, in the perception of the Court, were desirable? In considering these questions of far reaching importance from the Constitutional angle, it is necessary to have a clear idea of the ratio and implications of this Court's Judgment in the *Association for Democratic Reforms* case

II. (4) Analysis of the judgment in Association for Democratic Reforms case-whether and how far the directives given therein have impact on the Parliamentary legislation-Approach of Court in testing the legislation.

The first proposition laid down by this Court in the said case is that a citizen/voter has the right to know about the antecedents of the contesting candidate and that right is a part of the fundamental right under Article 19(1)(a). In this context, M.B. Shah, J. observed that-

"...Voter's speech or expression in case of election would include casting of votes, that is to say, voter speaks out or expresses by casting vote."

It was then pointed out that the information about the candidate to be selected is essential as it would be conducive to transparency and purity in the process of election. The next question considered was how best to enforce that right. The Court having noticed that there was void in the field in the sense that it was not covered by any legislative provision, gave directions to the Election Commission to fill the vacuum by requiring the candidate to furnish information on the specified aspects while filing the nomination paper. Five items of information which the Election Commission should call for from the prospective candidates were spelt out by the Court. Two of them relate to criminal background of the candidate and pendency of criminal cases against him. Points 3 & 4 relate to assets and liabilities of the candidate and his/her family. The last one is about the educational qualifications of the candidate. The legal basis and the justification for issuing such directives to the Commission has been stated thus (vide paragraphs 19 & 20) :

"19. At the outset, we would say that it is not possible for this Court

A to give any directions for amending the Act or the statutory Rules. It is for Parliament to amend the Act and the Rules. It is also established law that no direction can be given, which would be contrary to the Act and the Rules.

x

x

x

B 20. However, it is equally settled that in case when the Act or Rules are silent on a particular subject and the authority implementing the same has constitutional or statutory power to implement it, the Court can necessarily issue directions or orders on the said subject to fill the vacuum or void till the suitable law is enacted.”

C Again, at paragraph 49 it was emphasized-

D “It is to be stated that the Election Commission has from time to time issued instructions/orders to meet with the situation where the field is unoccupied by the legislation. Hence, the norms and modalities to carry out and give effect to the aforesaid directions should be drawn up properly by the Election Commission as early as possible.”

E Thus, the Court was conscious of the fact that the Election Commission could act in the matter only so long as the field is not covered by legislation. The Court also felt that the vacuum or void should be suitably filled so that the right to information concerning a candidate would soon become a reality. In other words, till the Parliament applied its mind and came forward with appropriate legislation to give effect to the right available to a voter-citizen, the Court felt that the said goal has to be translated into action through the media of Election Commission, which is endowed with ‘residuary power’ to regulate the election process in the best interests of the electorate. Instead of leaving it to the Commission and with a view to give quietus to the possible controversies that might arise, the Court considered it expedient to spell out five points (broadly falling into three categories) on which the information has to be called for from the contesting candidate. In the very nature of things, the directives given by the Court were intended to operate only till the law was made by legislature and in that sense ‘pro tempore’ in nature. The five directives cannot be considered to be rigid theorems-inflexible and immutable, but only reflect the perception and tentative thinking of the Court at a point of time when the legislature did not address itself to the question.

H When the Parliament, in the aftermath of the verdict of this Court, deliberated and thought it fit to secure the right to information to a citizen

only to a limited extent (having a bearing on criminal antecedents), a fresh look has to be necessarily taken by the Court and the validity of the law made has to be tested on a clean slate. It must be remembered that the right to get information which is a corollary to the fundamental right to free speech and expression has no fixed connotation. Its contours and parameters cannot be precisely defined and the Court in my understanding, never meant to do so. It is often a matter of perception and approach. How far to go and where to stop? These are the questions to be pondered over by the Legislature and the Constitutional Court called upon to decide the question of validity of legislation. For instance, many voters/citizens may like to have more complete information sort of bio-data of the candidate starting from his school days such as his academic career, the properties which he had before and after entering into politics, the details of his income and tax payments for the last one decade and sources of acquisition of his and his family's wealth. Can it be said that all such information which will no doubt enable the voter and public to have a comprehensive idea of the contesting candidate, should be disclosed by a prospective candidate and that the failure to provide for it by law would infringe the fundamental right under Article 19(1)(a)? The preponderance of view would be that it is not reasonable to compel a candidate to make disclosures affecting his privacy to that extent in the guise of effectuating the right to information. A line has to be drawn somewhere. While there cannot be a lip service to the valuable right to information, it should not be stretched too far. At the same time, the essence and substratum of the right has to be preserved and promoted, when once it is brought within the fold of fundamental right. A balanced but not a rigid approach, is needed in identifying and defining the parameters of the right which the voter/citizen has. The standards to be applied to disclosures vis-a-vis public affairs and governance AND the disclosures relating to personal life and bio-data of a candidate cannot be the same. The measure or yardstick will be somewhat different. It should not be forgotten that the candidates' right to privacy is one of the many factors that could be kept in view, though that right is always subject to overriding public interest.

In my view, the points of disclosure spelt out by this Court in the *Association for Democratic Reforms* case should serve as broad indicators or parameters in enacting the legislation for the purpose of securing the right to information about the candidate. The paradigms set by the Court, though pro tempore in nature as clarified (*supra*), are entitled to due weight. If the legislature in utter disregard of the indicators enunciated by this Court proceeds to make a legislation providing only for a semblance or pittance of information

A or omits to provide for disclosure on certain essential points, the law would then fail to pass the muster of Article 19(1)(a). Though certain amount of deviation from the aspects of disclosure spelt out by this Court is not impermissible, a substantial departure cannot be countenanced. The legislative provision should be such as to promote the right to information to a reasonable extent, if not to the fullest extent on details of concern to the voters and citizens at large. While enacting the legislation, the legislature has to ensure that the fundamental right to know about the candidate is reasonably secured and information which is crucial, by any objective standards, is not denied. It is for the Constitutional Court in exercise of its judicial review power to judge whether the areas of disclosure carved out by the Legislature are reasonably adequate to safeguard the citizens' right to information. The Court has to take a holistic view and adopt a balanced approach, keeping in view the twin principles that the citizens' right to information to know about the personal details of a candidate is not an unlimited right and that at any rate, it has no fixed concept and the legislature has freedom to choose between two reasonable alternatives. It is not a proper approach to test the validity of legislation only from the stand-point whether the legislation implicitly and word to word gives effect to the directives issued by the Court as an ad hoc measure when the field was unoccupied by legislation. Once legislation is made, this Court has to make an independent assessment in the process of evaluating whether the items of information statutorily ordained are reasonably adequate to secure the right of information to the voter so as to facilitate him to form a fairly clear opinion on the merits and demerits of the candidates. In embarking on this exercise, as already stated, this Court's directives on the points of disclosure even if they be tentative or ad hoc in nature, cannot be brushed aside, but should be given due weight. But, I reiterate that the shape of legislation need not be solely controlled by the directives issued to the Election Commission to meet an ad hoc situation. As I said earlier, the right to information cannot be placed in straight jacket formulae and the perceptions regarding the extent and amplitude of this right are bound to vary.

III. *Section 33-B is unconstitutional*

G III. (1). The right to information cannot be frozen and stagnated.

In my view, the Constitutional validity of Section 33B has to be judged from the above angle and perspective. Considered in that light, I agree with the conclusion of M.B. Shah, J. that Section 33B does not pass the test of Constitutionality. The reasons are more than one. Firstly, when the right to

H

secure information about a contesting candidate is recognized as an integral part of fundamental right as it ought to be, it follows that its ambit, amplitude and parameters cannot be chained and circumscribed for all time to come by declaring that no information, other than that specifically laid down in the Act, should be required to be given. When the legislation delimiting the areas of disclosure was enacted, it may be that the Parliament felt that the disclosure on other aspects was not necessary for the time being. Assuming that the guarantee of right to information is not violated by making a departure from the paradigms set by the Court, it is not open to the Parliament to stop all further disclosures concerning the candidate in future. In other words, a blanket ban on dissemination of information other than that spelt out in the enactment, irrespective of need of the hour and the future exigencies and expedients is, in my view, impermissible. It must be remembered that the concept of freedom of speech and expression does not remain static. The felt necessities of the times coupled with experiences drawn from the past may give rise to the need to insist on additional information on the aspects not provided for by law. New situations and march of events may demand the flow of additional facets of information. The right to information should be allowed to grow rather than being frozen and stagnated; but the mandate of Section 33B prefaced by the *non obstante clause* impedes the flow of such information conducive to the freedom of expression. In the face of the prohibition under Section 33B, the Election Commission which is entrusted with the function of monitoring and supervising the election process will have to sit back with a sense of helplessness inspite of the pressing need for insisting on additional information. Even the Court may at times feel handicapped in taking necessary remedial steps to enforce the right to information. In my view, the legislative injunction curtailing the nature of information to be furnished by the contesting candidates only to the specific matters provided for by the legislation and nothing more would emasculate the fundamental right to freedom of expression of which the right to information is a part. The very objective of recognizing the right to information as part of the fundamental right under Article 19(1)(a) in order to ensure free and fair elections would be frustrated if the ban prescribed by Section 33B is taken to its logical effect.

III. (2) Impugned legislation fails to effectuate right to information on certain vital aspects.

The second reason why Section 33B should be condemned is that by blocking the ambit of disclosures only to what has been specifically provided for by the amendment, the Parliament failed to give effect to one of the vital

A aspects of information, viz., disclosure of assets and liabilities and thus failed
in substantial measure to give effect to the right to information as a part of
the freedom of expression. The right to information which is now provided
for by the legislature no doubt relates to one of the essential points but in
ignoring the other essential aspect relating to assets and liabilities as discussed
B hereinafter, the Parliament has unduly restricted the ambit of information
which the citizens should have and thereby impinged on the guarantee
enshrined in Article 19(1)(a).

III. . (3) *How far the principle that the Legislature cannot encroach
upon the judicial sphere applies.*

C It is a settled principle of constitutional jurisprudence that the only
way to render a judicial decision ineffective is to enact a valid law by way
of amendment or otherwise fundamentally altering the basis of the judgment
either prospectively or retrospectively. The legislature cannot overrule or
supersede a judgment of the Court without lawfully removing the defect or
D infirmity pointed out by the Court because it is obvious that the legislature
cannot trench on the judicial power vested in the Courts. Relying on this
principle, it is contended that the decision of apex Constitutional Court cannot
be set at naught in the manner in which it has been done by the impugned
legislation. As a sequel, it is further contended that the question of altering
E the basis of judgment or curing the defect does not arise in the instant case
as the Parliament cannot pass a law in curtailment of fundamental right
recognized, amplified and enforced by this Court.

The contention that the fundamental basis of the decision in *Association
for Democratic Reforms* case has not at all been altered by the Parliament,
F does not appeal to me. I have discussed at length the real scope and ratio of
the judgment and the nature and character of directives given by this Court
to the Election Commission. As observed earlier, those directions are pro
tempore in nature when there was vacuum in the field. When once the
Parliament stepped in and passed the legislation providing for right of
information, may be on certain limited aspects, the void must be deemed to
G have been filled up and the judgment works itself out, though the proposition
laid down and observations made in the context of Article 19(1)(a) on the
need to secure information to the citizens will hold good. Now the new
legislation has to be tested on the touchstone of Article 19(1)(a). Of course,
in doing so, the decision of this Court should be given due weight and there
H cannot be marked departure from the items of information considered essential

by this Court to effectuate the fundamental right to information. Viewed in this light, it must be held that the Parliament did not by law provide for disclosure of information on certain crucial points such as assets and liabilities and at the same time, placed an embargo on calling for further informations by enacting Section 33B. That is where Section 33B of the impugned amendment Act does not pass the muster of Article 19(1)(a), as interpreted by this Court.

IV. Right to information with reference to specific aspects:

I shall now discuss the specifics of the problem. With a view to promote the right to information, this Court gave certain directives to the Election Commission which, as I have already clarified, were ad hoc in nature. The Election Commission was directed to call for details from the contesting candidates broadly on three points, namely, (i) criminal record (ii) assets and liabilities and (iii) educational qualification. The third amendment to R.P. Act which was preceded by an Ordinance provided for disclosure of information. How far the third amendment to the Representation of the People Act, 2002 safeguards the right of information which is a part of the guaranteed right under Article 19(1)(a), is the question to be considered now with specific reference to each of the three points spelt out in the judgment of this Court in *Association for Democratic Reforms* case.

IV. (1). Criminal background and pending criminal cases against candidates-Section 33-A of the R.P. (3rd Amendment) Act.

As regards the first aspect, namely, criminal record, the directives in *Association for Democratic Reforms* case are two fold: "(i) whether the candidate is convicted/ acquitted/discharged of any criminal case in the past-if any, whether he is punished with imprisonment or fine and (ii) prior to six months of filing of nomination, whether the candidate is an accused in any pending case of any offence punishable with imprisonment for two years or more and in which charge is framed or cognizance is taken by the Court of law." As regards the second directive, the Parliament has substantially proceeded on the same lines and made it obligatory to the candidate to furnish information as to whether he is accused of any offence punishable with imprisonment for two years or more in a pending case in which a charge has been framed by the competent Court. However, the case in which cognizance has been taken but charge has not been framed is not covered by Clause (i) of Section 33A(I). The Parliament having taken the right step of compelling disclosure of the pendency of cases relating to major offences,

- A there is no good reason why it failed to provide for the disclosure of the cases of the same nature of which cognizance has been taken by the Court. It is common knowledge that on account of variety of reasons such as the delaying tactics of one or the other accused and inadequacies of prosecuting machinery, framing of formal charges get delayed considerably, especially in serious cases where committal procedure has to be gone through. On that account,
- B the voter/citizen shall not be denied information regarding cognizance taken by the Court of an offence punishable with imprisonment for two years or more. The citizen's right to information, when once it is recognized to be part of the fundamental right under Article 19(1)(a), cannot be truncated in the manner in which it has been done. Clause (i) of Section 33(A)(1) therefore
- C falls short of the avowed goal to effectuate the right of information on a vital aspect. Cases in which cognizance has been taken should therefore be comprehended within the area of information accessible to the voters/citizens, in addition to what is provided for in Clause (i) of Section 33A.

- Coming to Clause (ii) of Section 33A(1), the Parliament broadly followed
- D the pattern shown by the Court itself. This Court thought it fit to draw a line between major/serious offences and minor/non-serious offences while giving direction No.2 (vide Para 48). If so, the legislative thinking that this distinction should also hold good in regard to past cases cannot be faulted on the ground that the said clause fails to provide adequate information about the candidate.
- E If the Parliament felt that the convictions and sentences of the long past related to petty/non serious offences need not be made available to electorate, it cannot be definitely said that the valuable right to information becomes a casualty. Very often, such offences by and large may not involve moral turpitude. It is not uncommon, as one of the learned senior counsel pointed out that the political personalities are prosecuted for politically related activities
- F such as holding demonstrations and visited with the punishment of fine or short imprisonment. Information regarding such instances may not be of real importance to the electorate in judging the worth of the relative merits of the candidates. At any rate, it is a matter of perception and balancing of various factors, as observed supra. The legislative judgment cannot be faulted merely for the reason that the pro tempore directions of this Court have not been
- G scrupulously followed. As regards acquittals, it is reasonable to take the view that such information will not be of much relevance inasmuch as acquittal prima facie implies that the accused is not connected with the crime or the prosecution has no legs to stand. It is not reasonable to expect that from the factum of prosecution resulting in the acquittal, the voters/citizens would be
- H able to judge the candidate better. On the other hand, such information in

general has the potential to send misleading signals about the honesty and integrity of the candidate. A

I am therefore of the view that as regards past criminal record, what the Parliament has provided for is fairly adequate.

One more aspect which needs a brief comment is the exclusion of offences referred to in sub-Sections (1) and (2) of Section 8 of the R.P. Act, 1951. Section 8 deals with disqualification on conviction for certain offences. Those offences are of serious nature from the point of view of national and societal interest. Even the existing provisions, viz., Rule 4A inserted by Conduct of Elections (Amendment) Rules, 2002 make a provision for disclosure of such offences in the nomination form. Hence, such offences have been excluded from the ambit of Clause (ii) of Section 33A. B C

IV. (2). Assets and liabilities

Disclosure of assets and liabilities is another thorny issue. If the right to information is to be meaningful and if it is to serve its avowed purpose, I am of the considered view that the candidate entering the electoral contest should be required to disclose the assets and liabilities (barring articles of household use). A Member of Parliament or State Legislature is an elected representative occupying high public office and at the same time, he is a 'public servant' within the meaning of Prevention of Corruption Act as ruled by this Court in the case of *P.V. Narasimha Rao v. State*, [1998] 4 SCC 626. They are the repositories of public trust. They have public duties to perform. It is borne out by experience that by virtue of the office they hold there is a real potential for misuse. The public awareness of financial position of the candidate will go a long way in forming an opinion whether the candidate, after election to the office had amassed wealth either in his own name or in the name of family members viz., spouse and dependent children. At the time when the candidate seeks re-election, the citizens/voters can have a comparative idea of the assets before and after the election so as to assess whether the high public office had possibly been used for self-aggrandizement. Incidentally, the disclosure will serve as a check against misuse of power for making quick money—a malady which nobody can deny, has been pervading the political spectrum of our democratic nation. As regards liabilities, the disclosure will enable the voter to know, inter alia, whether the candidate has outstanding dues payable to public financial institutions or the Government. Such information has a relevant bearing on the antecedents and the propensities of the candidate in his dealings with public money. 'Assets and liabilities' is one D E F G H

A of the important aspects to which extensive reference has been made in
Association for Democratic Reforms case. The Court did consider it, after an
elaborate discussion, as a vital piece of information as far as the voter is
concerned. But, unfortunately, the observations made by this Court in this
regard have been given a short shrift by the Parliament with little realization
that they have significant bearing on the right to get information from the
contesting candidates and such information is necessary to give effect to the
freedom of expression.

As regards the purpose of disclosure of assets and liabilities, I would
like to make it clear that it is not meant to evaluate whether the candidate is
financially sound or has sufficient money to spend in the election. Poor or
rich are alike entitled to contest the election. Every citizen has equal
accessibility in public arena. If the information is meant to mobilize public
opinion in favour of an affluent/financially sound candidate, the tenet of
socialistic democracy and the concept of equality so firmly embedded in our
Constitution will be distorted. I cannot also share the view that this information
on assets would enable the public to verify whether unaccounted money
played a part in contesting the election. So long as the Explanation-I to
Section 77 of R.P. Act, 1951 stands and the contributions can legitimately
come from any source, it is not possible for a citizen/voter to cause a
verification to be made on those lines. In my opinion, the real purposes of
seeking information in regard to assets and liabilities are those which I adverted
to in the preceding paragraph. It may serve other purposes also, but, I have
confined myself to the relevancy of such disclosure vis-a-vis right to
information only.

It has been contended with much force that the right to information
made available to the voters/citizens by judicial interpretation has to be
balanced with the right of privacy of the spouse of the contesting candidate
and any insistence on the disclosure of assets and liabilities of the spouse
invades his/her right to privacy which is implied in Article 21. After giving
anxious consideration to this argument, I am unable to uphold the same. In
this context, I would like to recall the apt words of *Mathew J, in Gobind v.*
State of M.P., [1975] 2 SCC 148. While analyzing the right to privacy as an
ingredient of Article 21, it was observed:

“There can be no doubt that privacy-dignity claims deserve to be
examined with care and to be denied only when an important
countervailing interest is shown to be superior” (*emphasis applied*).

H

It was then said succinctly:

“If the Court does find that a claimed right is entitled to protection as a fundamental privacy right, a law infringing it must satisfy the compelling State interest test. Then the question would be whether a State interest is of such paramount importance as would justify an infringement of the right.”

It was further explained-

“Privacy primarily concerns the individual. It therefore relates to and overlaps with the concept of liberty. The most serious advocate of privacy must confess that there are serious problems of defining the essence and scope of the right. Privacy interest in autonomy must also be placed in the context of other rights and values.”

By calling upon the contesting candidate to disclose the assets and liabilities of his/her spouse, the fundamental right to information of a voter/citizen is thereby promoted. When there is a competition between the right to privacy of an individual and the right to information of the citizens, the former right has to be subordinated to the latter right as it serves larger public interest. The right to know about the candidate who intends to become a public figure and a representative of the people would not be effective and real if only truncated information of the assets and liabilities is given. It cannot be denied that the family relationship and social order in our country is such that the husband and wife look to the properties held by them as belonging to the family for all practical purposes, though in the eye of law the properties may distinctly belong to each of them. By and large, there exists a sort of unity of interest in the properties held by spouses. The property being kept in the name of the spouse benami is not unknown in our country. In this situation, it could be said that a countervailing or paramount interest is involved in requiring a candidate who chooses to subject himself/herself to public gaze and scrutiny to furnish the details of assets and liabilities of the spouse as well. That is one way of looking at the problem. More important, it is to be noted that the Parliament itself accepted in principle that not only the assets of the elected candidates but also his or her spouse and dependent children should be disclosed to the constitutional authority and the right of privacy should not come in the way of such disclosure; but, the hitch lies in the fact that the disclosure has to be made to the Speaker or Chairman of the House after he or she is elected. No provision has been made for giving access to the details filed with the presiding officer of the House. By doing

A so, the Parliament has omitted to give effect to the principle, which it rightly
accepted as a step in aid to promote integrity in public life. Having accepted
the need to insist on disclosure of assets and liabilities of the elected candidate
together with those of other family members, the Parliament refrained from
making a provision for furnishing the information at the time of filing the
nomination. This has resulted in jeopardizing the right to information implicitly
B guaranteed by Article 19(1)(a). Therefore, the provision made in Section 75A
regarding declaration of assets and liabilities of the elected candidates to the
presiding officer has failed to effectuate the right to information and the
freedom of expression of the voters/citizens.

C *IV. (3). Educational qualifications*

The last item left for discussion is about educational qualifications. In
my view, the disclosure of information regarding educational qualifications
of a candidate is not an essential component of the right to information
flowing from Article 19(1)(a). By not providing for disclosure of educational
D qualifications, it cannot be said that the Parliament violated the guarantee of
Article 19(1)(a). Consistent with the principle of adult suffrage, the Constitution
has not prescribed any educational qualification for being Member of the
House of the People or Legislative Assembly. That apart, I am inclined to
think that the information relating to educational qualifications of contesting
E candidates does not serve any useful purpose in the present context and
scenario. It is a well known fact that barring a few exceptions, most of the
candidates elected to Parliament or the State Legislatures are fairly educated
even if they are not Graduates or Post-Graduates. To think of illiterate
candidates is based on a factually incorrect assumption. To say that well
F educated persons such as those having graduate and post-graduate
qualifications will be able to serve the people better and conduct themselves
in a better way inside and outside the House is nothing but overlooking the
stark realities. The experience and events in public life and the Legislatures
have demonstrated that the dividing line between the well educated and less
educated from the point of view of his/her calibre and culture is rather thin.
G Much depends on the character of the individual; the sense of devotion to
duty and the sense of concern to the welfare of the people. These characteristics
are not the monopoly of well educated persons. I do not think that it is
necessary to supply information to the voter to facilitate him to indulge in an
infructuous exercise of comparing the educational qualifications of the
H candidates. It may be that certain candidates having exceptionally high
qualifications in specialized field may prove useful to the society, but it is

natural to expect that such candidates would voluntarily come forward with an account of their own academic and other talents as a part of their election programme. Viewed from any angle, the information regarding educational qualifications is not a vital and useful piece of information to the voter, in ultimate analysis. At any rate, two views are reasonably possible. Therefore, it is not possible to hold that the Parliament should have necessarily made the provision for disclosure of information regarding educational qualifications of the candidates.

V. Conclusions:

Finally, the summary of my conclusions:

1. Securing information on the basic details concerning the candidates contesting for elections to the Parliament or State Legislature promotes freedom of expression and therefore the right to information forms an integral part of Article 19(1)(a). This right to information is, however, qualitatively different from the right to get information about public affairs or the right to receive information through the Press and electronic media, though, to a certain extent, there may be overlapping.
2. The right to vote at the elections to the House of people or Legislative Assembly is a constitutional right but not merely a statutory right; freedom of voting as distinct from right to vote is a facet of the fundamental right enshrined in Article 19(1)(a). The casting of vote in favour of one or the other candidate marks the accomplishment of freedom of expression of the voter.
3. The directives given by this Court in *Union of India v. Association for Democratic Reforms*, [2002] 5 SCC 294 were intended to operate only till the law was made by the Legislature and in that sense 'pro tempore' in nature. Once legislation is made, the Court has to make an independent assessment in order to evaluate whether the items of information statutorily ordained are reasonably adequate to secure the right of information available to the voter/citizen. In embarking on this exercise, the points of disclosure indicated by this Court, even if they be tentative or *ad hoc* in nature, should be given due weight and substantial departure therefrom cannot be countenanced.
4. The Court has to take a holistic view and adopt a balanced approach in examining the legislation providing for right to

- A information and laying down the parameters of that right.
5. Section 33B inserted by the Representation of People (3rd Amendment) Act, 2002 does not pass the test of constitutionality firstly for the reason that it imposes blanket ban on dissemination of information other than that spelt out in the enactment irrespective of the need of the hour and the future exigencies and expedients and secondly for the reason that the ban operates despite the fact that the disclosure of information now provided for is deficient and inadequate.
- B
6. The right to information provided for by the Parliament under Section 33A in regard to the pending criminal cases and past involvement in such cases is reasonably adequate to safeguard the right to information vested in the voter/citizen. However, there is no good reason for excluding the pending cases in which cognizance has been taken by Court from the ambit of disclosure.
- C
7. The provision made in Section 75A regarding declaration of assets and liabilities of the elected candidates to the Speaker or the Chairman of the House has failed to effectuate the right to information and the freedom of expression of the voters/citizens. Having accepted the need to insist on disclosure of assets and liabilities of the elected candidate together with those of spouse or dependent children, the Parliament ought to have made a provision for furnishing this information at the time of filing the nomination. Failure to do so has resulted in the violation of guarantee under Article 19(1)(a).
- D
8. The failure to provide for disclosure of educational qualification does not, in practical terms, infringe the freedom of expression.
- E
9. The Election Commission has to issue revised instructions to ensure implementation of Section 33A subject to what is laid down in this judgment regarding the cases in which cognizance has been taken. The Election Commission's orders related to disclosure of assets and liabilities will still hold good and continue to be operative. However, direction No.4 of para 14 insofar as verification of assets and liabilities by means of summary enquiry and rejection of nomination paper on the ground of furnishing wrong information or suppressing material information should not be enforced.
- F
- G
- H

Accordingly, the writ petitions stand disposed of without costs.

A

DHARMADHIKARI J. I have carefully gone through the well considered separate opinions of Brothers MB Shah J. and P.V. Reddy JJ. Both the learned judges have come to a common conclusion that Section 33B inserted in the Representation of People Act, 1951 by Amendment Ordinance 4 of 2002, which on repeal is succeeded by 3rd Amendment Act of 2002, is liable to be declared invalid being violative of Article 19(1)(a) of the Constitution.

B

I am in respectful agreement with the above conclusion reached in common by both the learned brothers. I would, however, like to supplement the above conclusion.

C

The reports of the advisory Commission set up one after the other by the Government to which a reference has been made by Brother Shah J., highlight the present political scenario where money-power and muscle-power have substantially polluted and perverted the democratic processes in India. To control the ill-effects of money -power and muscle-power the Commissions recommend that election system should be overhauled and drastically changed lest democracy would become a teasing illusion to common citizens of this country. Not only a half-hearted attempt in the direction of reform of the election system is to be taken, as has been done by the present legislation by amending some provisions of the Act here and there, but a much improved election system is required to be evolved to make the election process both transparent and accountable so that in influence of tainted money and physical force of criminals do not make democracy a farce—Citizen's fundamental 'right of information' should be recognised and fully effectuated. This freedom of a citizen to participate and choose a candidate at an election is distinct from exercise of his right as a voter which is to be regulated by statutory law on the election like the R.P. Act.

D

E

F

Making of law for election reform is undoubtedly a subject exclusively of legislature. Based on the decision of this Court in the case of *Association for Democratic Reform* (supra) and the directions made therein to the Election Commission, the Amendment Act under consideration has made an attempt to fill the void in law but the void has not been filled fully and does not satisfy the requirements for exercise of fundamental freedom of citizen to participate in election as a well informed voter.

G

Democracy based on 'Free and fair elections' is considered as basic

H

A feature of the Constitution in the case of *Keshwananda Bharati* supra. Lack of adequate legislative will to fill the vacuum in law for reforming the election process in accordance with the law declared by this Court in the case of *Association for Democratic Reforms* (supra) obligates this Court as an important organ in constitutional process to intervene.

B In my opinion, this Court is obliged by the Constitution to intervene because the legislative field, even after the passing of the Ordinance and the Amendment Act, leaves a vacuum. This Court in the case of *Association for Democratic Reforms* (supra) has determined the ambit of fundamental 'right of information' to a voter. The law as it stands today after amendment, is deficient in ensuring 'free and fair elections'. This Court has, therefore, found it necessary to strike down Section 33 B of the Amendment Act so as to revive the law declared by this Court in the case of *Association for Democratic Reforms* (supra).

D With these words, I agree with conclusions (A) to (E) in the opinion of Brother Shah J. and conclusion Nos. (1), (2), (4), (5), (6), (7), & (9) in the opinion of Brother P.V. Reddi J.

With utmost respect, I am unable to agree with conclusion Nos. (3) & (8) in the opinion of Brother P.V. Reddy J., as on those aspects, I have expressed my respectful agreement with Brother Shah J.

N.J.

Petitions disposed of.